



January 5, 2024

The Secretary, Listing Department
BSE Limited
Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai - 400 001.
Maharashtra, India.
Scrip Code: 500470

The Manager, Listing Department
National Stock Exchange of India Limited
Exchange Plaza, 5th Floor, Plot No. C/1,
G Block, Bandra-Kurla Complex, Bandra (E),
Mumbai - 400 051.
Maharashtra, India.
Symbol: TATASTEEL

Dear Madam, Sirs,

Subject: Notice of the Meeting of the Equity Shareholders of Tata Steel Limited being convened as per the directions provided in the Order of the Hon'ble National Company Law Tribunal, Mumbai Bench ('NCLT') in the matter of the Scheme of Amalgamation amongst Tata Steel Limited ('Transferee Company'/'Company') and Angul Energy Limited ('Transferor Company') and their respective shareholders ('Scheme')

This is to inform that by an Order dated December 14, 2023, in the Company Scheme Application CA (CAA) No. 246/MB/2023 ('Order'), the NCLT has directed, *inter alia*, that a meeting of the Equity Shareholders of the Transferee Company be convened and held on Friday, February 9, 2024 through video-conferencing or other audio-visual means ('VC/OAVM') ('Meeting') to consider and if thought fit, with or without modification(s), approve the Scheme.

As per the directions of the NCLT, a Meeting of the equity shareholders of the Company is being convened on **Friday, February 9, 2024 at 11.00 a.m. (IST)** through VC/OAVM mode, in compliance with the provisions of the Companies Act, 2013 ('Act') and related Rules, read with the applicable general circulars issued by the Ministry of Corporate Affairs in relation to conducting general meeting through VC/OAVM with facility for e-voting, Regulation 44 and other provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations'), applicable SEBI Circulars and Secretarial Standard on General Meetings as issued by the Institute of Company Secretaries of India.

We hereby enclose a copy of the Notice convening the Meeting along with the Statement under Section(s) 102, 230 to 232 and other applicable provisions of the Act read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, SEBI Listing Regulations and applicable SEBI Circulars (together referred to as 'Notice'). The related Annexures are available at the link: <https://www.tatasteel.com/media/19787/tslaelnotice.pdf>

The Notice of the Meeting along with Annexures is being sent ONLY through electronic means to the equity shareholders of the Company as on Friday, December 29, 2023, at their e-mail address registered with the Company/Registrar and Transfer Agents ('RTA')/Depository Participants ('DPs')/ Depositories.

TATA STEEL LIMITED

Registered Office Bombay House 24 Horni Mody Street Fort Mumbai 400 001 India
Tel 91 22 6665 8282 Fax 91 22 6665 7724
Corporate Identification Number L27100MH1907PLC000260 Website www.tatasteel.com



Only an equity shareholder whose name appears in the Register of Members maintained by the Company/RTA or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-Off Date, i.e., Friday, February 2, 2024, shall be entitled to exercise his/her/its voting rights on the Resolution proposed in the Notice and attend the Meeting. Voting rights of an equity shareholder/beneficial owner (in case of electronic shareholding) shall be in proportion to his/her/its shareholding in the paid-up equity share capital of the Company as on the Cut-Off Date.

Pursuant to the provisions of Section 108 and other provisions of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, Regulation 44 and other provisions of the SEBI Listing Regulations and applicable SEBI circulars, the general circulars issued by MCA for providing e-voting facility at general meeting convened over VC/OAVM, and SS-2, the Company will be providing the facility of remote e-voting prior to the Meeting and e-voting at the Meeting to its Members in respect of the business to be transacted at the Meeting. The Company has appointed National Securities Depository Limited ('NSDL') to provide the facility of casting votes by its Members using remote e-voting/e-voting system as well as to enable the Shareholders of the Company to attend and participate in the Meeting through VC/OAVM.

The period for remote e-voting prior to the Meeting commences on **Monday, February 5, 2024** at **9:00 a.m. (IST)** and ends on **Thursday, February 8, 2024** at **5:00 p.m. (IST)**. NSDL will disable the remote e-voting system thereafter. The Company is also providing e-voting at the Meeting.

The detailed instructions for joining the Meeting through VC/OAVM, manner of casting vote through remote e-voting/e-voting and registration of e-mail address of the shareholders for the Meeting are provided in the 'Notes' section of the Notice.

The Notice is available on the website of the Company at www.tatasteel.com and on the website of NSDL at www.evoting.nsdl.com. It will be made available on the website of SEBI at www.sebi.gov.in and on the website(s) of BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

This disclosure is being made in compliance with Regulation 30 read with other applicable provisions, if any, of the SEBI Listing Regulations, as amended.

This is for your information and records.

Yours faithfully,
Tata Steel Limited

Parvatheesam Kanchinadham
Company Secretary &
Chief Legal Officer (Corporate & Compliance)

Encl.: As above.

TATA STEEL LIMITED

Corporate Identification No. (CIN): L27100MH1907PLC000260

Registered Office: Bombay House, 24, Homi Mody Street, Fort, Mumbai 400 001

Tel: +91 22 6665 8282 **E-mail:** cosec@tatasteel.com **Website:** www.tatasteel.com

NOTICE CONVENING THE MEETING OF THE EQUITY SHAREHOLDERS OF TATA STEEL LIMITED PURSUANT TO THE ORDER DATED DECEMBER 14, 2023 OF THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

Meeting Details	
Day	Friday
Date	February 9, 2024
Time	11:00 a.m. (IST)
Mode of Meeting	As per the directions of the Hon'ble National Company Law Tribunal, Mumbai Bench, the Meeting shall be conducted through video conferencing/other audio-visual means.
Cut-off date for sending notice to eligible shareholders	Friday, December 29, 2023
Cut-off date for e-voting	Friday, February 2, 2024
Remote e-voting start date and time	Monday, February 5, 2024 at 9:00 a.m. (IST)
Remote e-voting end date and time	Thursday, February 8, 2024 at 5:00 p.m. (IST)

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The Notice of the Meeting, Statement under Sections 102, 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars and Annexure 1 to Annexure 17 (page nos. 37 to 328) constitute a single and complete set of documents and should be read in conjunction with each other, as they form an integral part of this document.

IN THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CA(CAA) No. 246/MB/2023

Form No. CAA. 2

[Pursuant to Section 230(3) of the Companies Act, 2013 and Rule 6 and 7 of the
Companies (Compromises, Arrangements and Amalgamations) Rules, 2016]

In the matter of Sections 230 to 232 of the Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

And

In the matter of Scheme of Amalgamation amongst Tata Steel Limited ('**Transferee Company**' or '**Company**') and Angul Energy Limited ('**Transferor Company**') and their respective shareholders.

Tata Steel Limited (CIN: L27100MH1907PLC000260) a company incorporated under the Indian Companies Act, 1882 and a public limited company within the meaning of Companies Act, 2013 and having its Registered Office at Bombay House, 24, Homi Mody Street, Fort, Mumbai – 400 001.

..... **Transferee Company**

NOTICE CONVENING THE MEETING OF THE EQUITY SHAREHOLDERS OF TATA STEEL LIMITED

**To,
The Equity Shareholders of
Tata Steel Limited**

Notice is hereby given that, by an Order dated **December 14, 2023** in Company Scheme Application CA(CAA) No. 246/MB/2023 ('**Order**'), the Hon'ble National Company Law Tribunal, Mumbai Bench ('**Hon'ble Tribunal**' or '**NCLT**') has directed, *inter alia*, that a meeting of the Equity Shareholders of the Transferee Company be convened and held on **Friday, February 9, 2024 at 11:00 a.m. (IST)** through video-conferencing or other audio-visual means ('**VC/OAVM**') ('**Meeting**') to consider and if thought fit, to approve, with or without modification(s), the Scheme of Amalgamation amongst Tata Steel Limited and Angul Energy Limited and their respective shareholders ('**Scheme**'). Pursuant to the Order of NCLT as directed therein, the Meeting of the Equity Shareholders of the Company will be held through VC/OAVM in compliance with the provisions of the Companies Act, 2013 ('**Act**') read with the applicable general circulars issued by the Ministry of Corporate Affairs, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('**SEBI Listing Regulations**'), other applicable SEBI Circulars and Secretarial Standard on General Meetings as issued by The Institute of Company Secretaries of India ('**SS-2**'), each as amended.

The Scheme, if approved by the requisite majority of Equity Shareholders of the Company as per Section 230(6) of the Act read with Regulation 37 of the SEBI Listing Regulations and SEBI Master Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/93 dated June 20, 2023, as amended ('**SEBI Scheme Circular**') and other applicable SEBI Circulars, if any, will be subject to subsequent approval of the Hon'ble Tribunal and such other approvals, permissions and sanctions from any other regulatory or statutory authority(ies) as may be deemed necessary.

In compliance with the provisions of the Order of NCLT and Section 108, and other applicable provisions of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended, Regulation 44 and other applicable provisions of the SEBI Listing Regulations read with SEBI Scheme Circular and other applicable SEBI circulars, SS-2, and in accordance with the requirements prescribed by the Ministry of Corporate Affairs ('**MCA**') for holding general meetings through e-voting vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23,

2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and 09/2023 dated September 25, 2023 (collectively the '**MCA Circulars**'), the Company has provided the facility of remote e-voting prior to the Meeting as well as e-voting during the Meeting, using the services of National Securities Depository Limited ('**NSDL**') so as to enable the equity shareholders to consider and if thought fit, approve, with or without modification(s), the Scheme by way of approval of the Resolution mentioned below. The equity shareholders may refer the 'Notes' to this Notice for further details on remote e-voting prior to the Meeting as well as e-voting during the Meeting.

As per the directions of the Hon'ble Tribunal, Mr. Deepak Kapoor, Independent Director or failing him, Mr. Vijay Kumar Sharma, Independent Director of the Company, has been appointed as the Chairperson of the Meeting including for any adjournments thereof. The Hon'ble Tribunal has also appointed Ms. Vratika Jain (Membership No. 416714) of M/s. N. B. Shah & Associates, Chartered Accountant, having office at 702, Skyline, Wealth Space, Above KIA Motors, Vidyavihar West, Mumbai - 400086, as Scrutinizer for the Meeting, including any adjournments thereof, to scrutinize the process of remote e-voting prior to the Meeting as well as e-voting during the Meeting, to ensure that it is fair and transparent.

The voting rights of the equity shareholders shall be in proportion to their share of the paid-up equity share capital of the Company as on the closure of business hours on **Friday, February 2, 2024 ('Cut-Off Date')**. A person whose name is recorded in Register of Members maintained by the Company/Registrar and Transfer Agent ('**RTA**') or in the Register of Beneficial Owners maintained by Depositories as on the Cut-Off Date only, shall be entitled to vote on the proposed resolution.

The Statement under Section(s) 102, 230 to 232 and other applicable provisions of the Act and Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, SEBI Listing Regulations and applicable SEBI circulars, along with a copy of the Scheme and other Annexures to the Statement are enclosed herewith. A copy of this Notice, Statement and the Annexures are available on the website of the Company at www.tatasteel.com, the website of NSDL at www.evoting.nsdl.com being the Depository appointed by the Company to provide remote e-voting/e-voting and other facilities for the Meeting, the website of the Stock Exchanges where the equity shares of the Company are listed, i.e., BSE Limited and the National Stock Exchange of India Limited viz. www.bseindia.com and www.nseindia.com respectively, and the website of SEBI at www.sebi.gov.in. A copy of the Notice together with the accompanying documents can be obtained free of charge on any day (except Saturday, Sunday and public holidays) from the Registered Office of Tata Steel Limited at Bombay House, 24, Homi Mody Street, Fort, Mumbai - 400 001, between Monday, January 8, 2024 and Friday, February 9, 2024. Alternatively, a written request in this regard, along with details of your shareholding in the Company, may be addressed to the Company Secretary at cosec@tatasteel.com and the Company will arrange to send the same to you at your registered address.

The equity shareholders are requested to consider, and if thought fit, with or without modification(s), pass the following Resolution with requisite majority:

"RESOLVED THAT in terms of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), applicable circulars and notifications issued by the Ministry of Corporate Affairs, the Securities and Exchange Board of India Act, 1992 and the Regulations thereunder including Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, read with SEBI Master Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/93 dated June 20, 2023 and other applicable SEBI Circulars, the Observation Letter(s) issued by BSE Limited and the National Stock Exchange of India Limited, respectively, both dated July 26, 2023, the Memorandum and Articles of Association of Tata Steel Limited and subject to the approval of the Hon'ble National Company Law Tribunal, Mumbai Bench (hereinafter referred to as '**Hon'ble Tribunal**/'**NCLT**'), Hon'ble National Company Law Tribunal, New Delhi Bench and such other approvals, permissions and sanctions of any other regulatory or statutory authority(ies), as may be deemed necessary and subject to such conditions and modifications as may be prescribed or imposed by the Hon'ble Tribunal or any other regulatory or statutory authority(ies), while granting such consents, approvals and permissions, which may be agreed to by the Board of Directors of the Company (hereinafter referred to as the '**Board**', which term shall be deemed to mean and include one or more Committee(s) constituted/to be constituted by the Board or any other person authorised by the Board to exercise its powers including the powers conferred by this Resolution), the arrangement embodied in the proposed Scheme of Amalgamation amongst Tata Steel

Limited ('**Transferee Company**' or '**Company**') and Angul Energy Limited ('**Transferor Company**') and their respective shareholders ('**Scheme**'), as enclosed with this Notice of the NCLT convened Meeting of the equity shareholders, be and is hereby approved.

RESOLVED FURTHER THAT the Board be and is hereby authorized to do all such acts, deeds, matters and things, as it may, in its absolute discretion deem desirable, appropriate or necessary, to give effect to this resolution and effectively implement the arrangement embodied in the Scheme and to accept such modifications, amendments, limitations and/or conditions, if any, at any time and for any reason whatsoever, which may be required and/or imposed by the Hon'ble Tribunal or its Appellate Authority(ies) while sanctioning the arrangement embodied in the Scheme or by any statutory/regulatory authority(ies), or as may be required for the purpose of resolving any doubts or difficulties that may arise including passing such accounting entries or making adjustments in the books of accounts of the Company as considered necessary, while giving effect to the Scheme, as the Board may deem fit and proper, without being required to seek any further approval of the shareholders and the shareholders shall be deemed to have given their approval thereto expressly by authority under this Resolution.

RESOLVED FURTHER THAT the Board may delegate all or any of its powers herein conferred to any Director(s) and/or officer(s) of the Company, to give effect to this resolution, if required, as it may in its absolute discretion deem fit, necessary or desirable, without any further approval from shareholders of the Company."

Sd/-

Deepak Kapoor

DIN: 00162957

Chairperson appointed for the Meeting
of Equity Shareholders of Tata Steel Limited

Date: January 5, 2024

Place: New Delhi

Registered Office:

Bombay House, 24, Homi Mody Street,
Fort, Mumbai – 400 001

Tel: +91 22 6665 8282

E-mail: cosec@tatasteel.com **Website:** www.tatasteel.com

CIN: L27100MH1907PLC000260

NOTES:

1. Pursuant to the directions of the Hon'ble National Company Law Tribunal, Mumbai Bench vide its order dated December 14, 2023, the Meeting of the equity shareholders of the Company is being conducted through video conferencing ('VC')/other audio-visual means ('OAVM') facility to transact the business set out in the Notice convening this Meeting. The Meeting will be conducted in compliance with the provisions of the Act, SS-2, SEBI Listing Regulations, read with other applicable SEBI Circulars and in compliance with the requirements prescribed by the Ministry of Corporate Affairs for holding general meetings through VC/OAVM and providing facility of e-voting vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and 09/2023 dated September 25/2023 (collectively the 'MCA Circulars'). Accordingly, the meeting of the equity shareholders of the Company will be convened on **Friday, February 9, 2024 at 11:00 a.m. (IST)**, through VC/OAVM, for the purpose of considering, and if thought fit, approving, the Scheme of Amalgamation amongst Tata Steel Limited and Angul Energy Limited and their respective shareholders.

The deemed venue for the Meeting shall be the Registered Office of the Transferee Company.

2. The Statement pursuant to Sections 102, 230 to 232 of the Act read with other applicable provisions of the Act, and Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, read with SEBI Listing Regulations and other applicable SEBI Circulars in respect of the business set out in the Notice of the Meeting is annexed hereto. Further, additional information as required under the SEBI Scheme Circular and the observation letters of NSE and BSE dated July 26, 2023 are also annexed.
3. As per the directions provided in the Order of the NCLT, and in compliance with the MCA Circulars, the Notice of the Meeting and the accompanying documents mentioned in the Index are being sent only through electronic mode via e-mail to those equity shareholders whose e-mail addresses are registered with the Company/Registrar and Transfer Agent/Depository Participant(s) ('DP')/ Depositories as on Friday, December 29, 2023. Physical copy of this Notice along with accompanying documents will be sent to those equity shareholders who request for the same.

The Notice convening the Meeting will be published through advertisement in (i) Business Standard (All India Editions) in English language and (ii) Navashakti in Marathi language (All India Editions and having wide circulation in Maharashtra i.e., the state where the Registered Office of the Company is situated).

4. The equity shareholders may note that the aforesaid documents are also available on the website of the Company at www.tatasteel.com and on the website of the Stock Exchanges where the equity shares of the Company are listed i.e., BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL at www.evoting.nsdl.com and that of SEBI at www.sebi.gov.in
5. The SEBI Scheme Circular, *inter alia*, provides that approval of Public Shareholders of the Transferee Company to the Scheme shall also be obtained by way of voting through e-voting. Since, the Transferee Company is seeking the approval of its Equity Shareholders (which includes Public Shareholders) to the Scheme by way of voting through e-voting, no separate procedure for voting through e-voting would be required to be carried out by the Transferee Company for seeking the approval to the Scheme by its Public Shareholders in terms of SEBI Scheme Circular. The aforesaid notice sent to the Equity Shareholders (which includes Public Shareholders) of the Transferee Company would be deemed to be the notice sent to the Public Shareholders of the Company. For this purpose, the term 'Public' shall have the meaning assigned to it in Rule 2(d) of the Securities Contracts (Regulations) Rules, 1957 and the term 'Public Shareholders' shall be construed accordingly. In terms of SEBI Scheme Circular, the Transferee Company has provided the facility of voting by e-voting to its Public Shareholders.
6. Further, in accordance with the SEBI Scheme Circular, the Scheme shall be acted upon only if the number of votes cast by the Public Shareholders in favour of the aforesaid resolution for approval of the Scheme is more than the number of votes cast by the Public Shareholders against it.

7. **ONLY a person, whose name is recorded in the Register of Members maintained by the Company/Registrar and Transfer Agents ('RTA') or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-Off Date (i.e., Friday, February 2, 2024) shall be entitled to exercise his/her/ its voting rights on the resolution proposed in the Notice and attend the Meeting. A person who is not an equity shareholder as on the cut-off date should treat the Notice for information purpose only.**
8. The voting rights of the shareholders shall be in proportion to their shareholding in the Company as on the close of business hours on the Cut-Off Date as per the Register of Members furnished by the RTA or Register of Beneficial Owners furnished by NSDL/Central Depository Services (India) Limited ('CDSL') (collectively referred to as 'Depositories').
9. The voting period for remote e-voting (prior to the Meeting) shall commence on and from **Monday, February 5, 2024 at 9:00 a.m. (IST)** and shall end on, **Thursday, February 8, 2024 at 5:00 p.m. (IST)**. The remote e-voting module shall be disabled by NSDL thereafter. The Company is additionally providing the facility of e-voting at the Meeting.
10. **PURSUANT TO THE PROVISIONS OF THE ACT, A MEMBER ENTITLED TO ATTEND AND VOTE AT THE MEETING IS ENTITLED TO APPOINT A PROXY TO ATTEND AND VOTE AT THE MEETING ON HIS/HER BEHALF AND THE PROXY NEED NOT BE A MEMBER OF THE COMPANY. SINCE THIS MEETING IS BEING HELD THROUGH VC/OAVM, THE REQUIREMENT OF PHYSICAL ATTENDANCE OF MEMBERS HAS BEEN DISPENSED WITH. ACCORDINGLY, THE FACILITY FOR APPOINTMENT OF PROXIES BY THE MEMBERS WILL NOT BE AVAILABLE AND HENCE THE PROXY FORM, ROUTE MAP AND ATTENDANCE SLIP ARE NOT ANNEXED TO THIS NOTICE.**
11. Facility to join the Meeting shall be opened thirty minutes before the scheduled time of the Meeting. The Members will be able to view the live webcast of the Meeting on the NSDL's e-voting website at <https://www.evoting.nsdl.com> The facility of participation at the Meeting through VC/OAVM will be made available to Members on a first come first served basis as per MCA Circulars.
12. Pursuant to the provisions of the Act, the Institutional/Corporate Shareholders (i.e. other than individuals/HUF, NRI, etc.) are required to send legible scan of certified true copy of its Board or governing body Resolution/Power of attorney/Authority letter etc., together with attested specimen signature(s) of the duly authorised representative(s), to attend the Meeting through VC/OAVM on its behalf and vote at the Meeting. The said Resolution/Authorisation, self-attested by the person so authorized to attend the meeting, shall be sent to the Transferee Company at cosec@tatasteel.com and to the scrutinizer appointed for the meeting at nbshah@nbshah.com at least forty eight (48) hours before the Meeting. A copy of the above e-mail should also be marked to NSDL at evoting@nsdl.com
13. Members attending the Meeting through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act and as per the terms of the Order of the NCLT. Further, the Order also directs that in case the required quorum for the Meeting is not present at the commencement of the Meeting, then the Meeting shall be adjourned by 30 minutes and thereafter, the persons present shall be deemed to constitute the quorum.
14. In case of joint holders attending the Meeting, the Member whose name appears as the first holder in the order of the names as per the Register of Members of the Company will be entitled to vote at the Meeting.
15. It is clarified that casting of votes by remote e-voting (prior to the Meeting) does not disentitle Members from attending the Meeting. However, after exercising right to vote through remote e-voting prior to the Meeting, a Member shall not be allowed to vote again at the Meeting. In case the shareholders cast their vote via both the modes i.e. remote e-voting prior to the Meeting as well as during the Meeting, then voting done through remote e-voting before the Meeting shall prevail once the vote on a resolution is cast by the Shareholder, whether partially or otherwise. The Shareholder shall not be allowed to change it subsequently.

The shareholders are requested to carefully read all the Notes set out herein and in particular, instructions for joining the Meeting and manner of casting vote through remote e-voting prior to the Meeting or e-voting during the Meeting.

16. **Process for Registration of e-mail addresses:**

A. One-time registration of e-mail address with RTA for receiving the Notice and casting votes electronically:

To facilitate Members to receive this Notice electronically, the Company has made special arrangements with its Registrar and Transfer Agent, Link Intime India Private Limited for registration of e-mail addresses. Eligible Members who have not registered their e-mail addresses with the RTA, are required to provide the same to the RTA, on or before **5:00 p.m. (IST) on Wednesday, January 31, 2024.**

B. Process to be followed for one-time registration of e-mail address (for shares held in physical form or in demat form) is as follows:

- a) Visit the link: https://tcpl.linkintime.co.in/EmailReg/Email_Register.html
- b) Select the name of the Company from drop-down: Tata Steel Limited
- c) Enter details in respective fields such as DP ID and Client ID (if shares held in demat form) / Folio no. and Certificate no. (if shares held in physical form), Shareholder name, PAN, mobile number and e-mail id
- d) System will send One Time Password ('OTP') on mobile no. and e-mail id
- e) Enter OTP received on mobile no. and e-mail id and submit.

After successful submission of the e-mail address, NSDL will e-mail a copy of this Notice along with the e-Voting user ID and password. If you are an Individual shareholder holding securities in demat mode, you are requested to refer to the login method explained below i.e. Login method for e-voting for individual shareholders holding securities in demat mode. In case of any queries, Members may write to csg-unit@tcplindia.co.in or evoting@nsdl.com

C. Registration of e-mail address permanently with Company/DP: Members are requested to register the e-mail address with their concerned DPs, in respect of demat holding and in respect of physical holding, please visit <https://tcplindia.co.in/client-downloads.html> to know more about the registration process. Further, those Members who have already registered their e-mail addresses are requested to keep their e-mail addresses validated/updated with their DPs/RTA to enable servicing of notices/documents/Integrated Reports and other communications electronically to their e-mail address in future.

17. **Instructions for e-voting and joining the Meeting are as follows:**

A. PROCESS AND MANNER FOR VOTING THROUGH ELECTRONIC MEANS:

1. Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), Regulation 44 of the SEBI Listing Regulations and in terms of SEBI circular no. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020 (as amended) in relation to e-Voting facility provided by listed entities, the Company is providing facility of remote e-Voting to its Members in respect of the business to be transacted at the Meeting. For this purpose, the Company has entered into an agreement with NSDL for facilitating voting through electronic means, as the authorised agency. The facility of casting votes by a Member using remote e-Voting system as well as e-Voting during the Meeting will be provided by NSDL.
2. Members of the Company holding shares either in physical form or in electronic form as on the **Cut-Off date of Friday, February 2, 2024** may cast their vote by remote e-Voting. A person who is not a Member as on the Cut-Off Date should treat this Notice for information purpose only. A person, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the Cut-Off Date only shall be entitled to avail the facility of remote e-Voting before the Meeting as well as e-Voting during the Meeting.

Any shareholder(s) holding shares in physical form or non-individual shareholders who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holding

shares as on the **Cut-Off Date i.e. Friday, February 2, 2024**, may obtain the User ID and Password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for remote e-Voting then the Members can use their existing User ID and password for casting the vote. If a member has forgotten his/her/its password, the member can reset the password by using 'Forgot User Details/Password' or 'Physical User Reset Password' option available on www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000.

In case of Individual Shareholder who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holds shares in demat mode as on the cut-off date may follow the steps mentioned under '**Login method for e-Voting and joining virtual meeting for individual shareholders holding securities in demat mode.**'

3. The remote e-Voting period commences on **Monday, February 5, 2024 at 9:00 a.m. (IST)** and ends on **Thursday, February 8, 2024 at 5:00 p.m. (IST)**. The remote e-voting module shall be disabled by NSDL for voting thereafter. The Members, whose names appear in the Register of Members/Beneficial Owners as on the Cut-Off Date i.e. **Friday, February 2, 2024** may cast their vote electronically. The voting right of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-Off Date.
4. Members will be provided with the facility for voting through electronic voting system during the VC/OAVM proceedings at the Meeting and Members participating at the Meeting, who have not already cast their vote on the resolution by remote e-Voting will be eligible to exercise their right to vote on such resolution upon announcement by the Chairperson. Members who have cast their vote on resolution(s) by remote e-Voting prior to the Meeting will also be eligible to participate at the Meeting through VC/OAVM but shall not be entitled to cast their vote on such resolution again. The remote e-Voting module on the day of the Meeting shall be disabled by NSDL for voting 15 minutes after the conclusion of the Meeting.

B. INSTRUCTIONS FOR MEMBERS FOR ATTENDING THE MEETING THROUGH VC/OAVM AND REMOTE E-VOTING (BEFORE AND DURING THE MEETING) ARE AS UNDER:

1. Members will be able to attend the Meeting through VC/OAVM or view the live webcast of Meeting provided by NSDL at www.evoting.nsdl.com by following the steps mentioned under 'Access NSDL e-Voting system'. After successful login, Member(s) can click on link of 'VC/OAVM' placed under 'Join Meeting' menu against Company name. You are requested to click on VC/OAVM link placed under Join Meeting menu. The link for VC/OAVM will be available in Shareholder/Member login where the EVEN of the Company will be displayed. Members who do not have the User ID and Password for e-Voting or have forgotten the User ID/Password may retrieve the same by following the process as mentioned in paragraph titled 'The instructions for remote e-Voting before/during the Meeting' in the Notice to avoid last minute rush.
2. Members are encouraged to submit their questions in advance with respect to the Scheme. These queries may be submitted from their registered e-mail address, mentioning their name, DP ID and Client ID/folio number and mobile number, to reach the Company's email address at cosec@tatasteel.com before 3:00 p.m. (IST) on **Friday, February 2, 2024**.
3. Members who would like to express their views or ask questions during the Meeting may pre-register themselves as a speaker by sending their request from their registered email address mentioning their name, DP ID and Client ID/folio number, PAN, mobile number at cosec@tatasteel.com between Friday, February 2, 2024 (9:00 a.m. IST) to Monday, February 5, 2024 (5:00 p.m. IST). The Company reserves the right to restrict the number of questions and speakers depending on the availability of time for the Meeting. Further, the sequence in which the shareholders will be called upon to speak will be solely determined by the Company.
4. Members who need assistance before or during the Meeting, can contact NSDL on evoting@nsdl.com / 022 - 4886 7000 and 022 - 2499 7000 or contact Mr. Sanjeev Yadav, Assistant Manager–NSDL at sanjeevy@nsdl.com

THE INSTRUCTIONS FOR REMOTE E-VOTING BEFORE/DURING THE MEETING

The details of the process and manner for remote e-Voting are explained herein below:

Step 1: Access NSDL e-Voting system

Step 2: Cast your vote electronically and join Meeting on NSDL e-Voting system.

Details on Step 1 are mentioned below:





A. Login method for e-Voting and joining virtual meeting for individual shareholders holding securities in demat mode

In order to increase the efficiency of the voting process and in pursuance of SEBI circular no. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020 (as amended), e-Voting facility is being provided to all the demat account holders, by way of single login credential, through their demat accounts/websites of Depositories/Depository Participants. Individual demat account holders would be able to cast their vote without having to register again with the e-Voting service provider ('ESP') thereby not only facilitating seamless authentication but also ease and convenience of participating in e-Voting process.

Shareholders are advised to update their mobile number and e-mail-id in their demat accounts in order to access e-Voting facility.

Login method for individual shareholders holding securities in demat mode is given below:

Type of shareholders	Login Method
Individual Shareholders holding securities in demat mode with NSDL.	<p>A. NSDL IDeAS facility</p> <p>If you are already registered, follow the below steps:</p> <ol style="list-style-type: none"> 1. Visit the e-Services website of NSDL. Open web browser by typing the following URL: https://eservices.nsd.com/ either on a personal computer or on a mobile. 2. Once the home page of e-Services is launched, click on the 'Beneficial Owner' icon under 'Login' which is available under 'IDeAS' section. 3. A new screen will open. You will need to enter your User ID and Password. After successful authentication, you will be able to see e-voting services under Value Added Services section. 4. Click on 'Access to e-voting' appearing on the left-hand side under e-voting services and you will be able to see e-voting page. 5. Click on options available against Company name or e-voting service provider – NSDL and you will be re-directed to NSDL e-voting website for casting your vote during the remote e-voting period or joining virtual meeting & voting during the meeting. <p>If you are not registered, follow the below steps:</p> <ol style="list-style-type: none"> a. Option to register is available at https://eservices.nsd.com b. Select 'Register Online for IDeAS' Portal or click at https://eservices.nsd.com/SecureWeb/IdeasDirectReg.jsp c. Please follow steps given in points 1-5

Type of shareholders	Login Method
	<p>B. e-voting website of NSDL</p> <ol style="list-style-type: none"> 1. Open web browser by typing the following URL: https://www.evoting.nsdl.com/ either on a personal computer or on a mobile phone. 2. Once the home page of e-voting system is launched, click on the icon ‘Login’ which is available under ‘Shareholder/Member’ section. 3. A new screen will open. You will need to enter your User ID (i.e. your sixteen digit demat account number held with NSDL), Password/OTP and a Verification Code as shown on the screen. 4. After successful authentication, you will be redirected to NSDL website wherein you can see e-voting page. Click on options available against Company name or e-voting service provider - NSDL and you will be redirected to e-voting website of NSDL for casting your vote during the remote e-voting period or joining virtual meeting & voting during the meeting. <p>C. Shareholders/Members can also download NSDL Mobile App ‘NSDL Speede’ facility by scanning the QR code mentioned below for seamless voting experience.</p> <p style="text-align: center;">NSDL Mobile App is available on</p> <div style="display: flex; justify-content: center; gap: 20px;"> <div style="text-align: center;">  <p>App Store</p> </div> <div style="text-align: center;">  <p>Google Play</p> </div> </div> <div style="display: flex; justify-content: center; gap: 40px; margin-top: 10px;">   </div>
<p>Individual Shareholders holding securities in demat mode with CDSL</p>	<ol style="list-style-type: none"> 1. Users who have opted for CDSL Easi / Easiest facility, can login through their existing user id and password. Option will be made available to reach e-Voting page without any further authentication. The users to login Easi/Easiest are requested to visit CDSL website www.cdslindia.com and click on login icon & New System Myeasi Tab and then use your existing my easi username & password. 2. After successful login the Easi/Easiest user will be able to see the e-Voting option for eligible companies where the e-voting is in progress as per the information provided by company. On clicking the e-voting option, the user will be able to see e-Voting page of the e-Voting service provider for casting your vote during the remote e-Voting period or joining virtual meeting and voting during the meeting. Additionally, there is also links provided to access the system of all e-Voting Service Providers, so that the user can visit the e-Voting service providers’ website directly. 3. If the user is not registered for Easi/Easiest, option to register is available at CDSL website www.cdslindia.com and click on login & New System Myeasi Tab and then click on registration option. 4. Alternatively, the user can directly access e-Voting page by providing Demat Account Number and PAN No. from a e-Voting link available on www.cdslindia.com home page. The system will authenticate the user by sending OTP on registered Mobile & Email as recorded in the Demat Account. After successful authentication, user will be able to see the e-Voting option where the e-voting is in progress and also able to directly access the system of all e-Voting Service Providers.

Type of shareholders	Login Method
Individual Shareholders (holding securities in demat mode) login through their depository participants	<ol style="list-style-type: none"> 1. You can also login using the login credentials of your demat account through your Depository Participant registered with NSDL/CDSL for e-Voting facility. 2. Upon logging in, you will be able to see e-Voting option. Click on e-Voting option, you will be redirected to NSDL/CDSL Depository site after successful authentication, wherein you can see e-Voting feature. 3. Click on company name or e-Voting service provider i.e. NSDL and you will be redirected to e-Voting website of NSDL for casting your vote during the remote e-Voting period.

Important note: Members who are unable to retrieve User ID/ Password are advised to use Forget User ID and Forget Password option available at respective website.

Helpdesk for individual shareholders holding securities in demat mode for any technical issues related to login through Depositories i.e. NSDL and CDSL.

Login type	Helpdesk details
Individual Shareholders holding securities in demat mode with NSDL	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.com or call at 022 - 4886 7000 and 022 - 2499 7000
Individual Shareholders holding securities in demat mode with CDSL	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at 1800 22 55 33

B. Login Method for e-Voting and joining virtual meeting for shareholders other than individual shareholders holding securities in demat mode and shareholders holding securities in physical mode

How to Log-in to NSDL e-Voting website?

1. Visit the e-Voting website of NSDL. Open web browser by typing the following URL: <https://www.evoting.nsdl.com/> either on a Personal Computer or on a mobile.
2. Once the home page of e-Voting system is launched, click on the icon ‘Login’ which is available under ‘Shareholder / Member’ section.
3. A new screen will open. You will have to enter your User ID, your Password / OTP and a Verification Code as shown on the screen.

Alternatively, if you are registered for NSDL e-services i.e. IDeAS, you can log-in at <https://eservices.nsdl.com/> with your existing IDeAS login. Once you log-in to NSDL e-services after using your log-in credentials, click on e-Voting and you can proceed to Step 2 i.e. Cast your vote electronically.

4. Your User ID details are given below:

Manner of holding shares i.e. Demat (NSDL or CDSL) or Physical	Your User ID is
a) For Members who hold shares in demat account with NSDL.	8 Character DP ID followed by 8 Digit Client ID For example, if your DP ID is IN300*** and Client ID is 12***** then your user ID is IN300***12*****
b) For Members who hold shares in demat account with CDSL.	16 Digit Beneficiary ID For example, if your Beneficiary ID is 12***** then your user ID is 12*****
c) For Members holding shares in Physical Form.	EVEN Number followed by Folio Number registered with the Company For example, if folio number is S1***** and EVEN is 127455 for Ordinary (equity) shares then user ID is 127455S1*****

5. Password details for shareholders other than Individual shareholders are given below:
 - a. If you are already registered for e-Voting, then you can use your existing password to log-in and cast your vote.
 - b. If you are using NSDL e-Voting system for the first time, you will need to retrieve the 'initial password' which was communicated to you by NSDL. Once you retrieve your 'initial password', you need to enter the 'initial password' and the system will force you to change your password.
 - c. How to retrieve your 'initial password'?
 - i. If your e-mail ID is registered in your demat account or with the Company, your 'initial password' is communicated to you on your e-mail ID. Trace the e-mail sent to you by NSDL and open the attachment i.e. a .pdf file. The password to open the .pdf file is your 8 digit client ID for NSDL account, last 8 digits of client ID for CDSL account or folio number for shares held in physical form. The .pdf file contains your 'User ID' and your 'initial password'.
 - ii. If your e-mail ID is not registered, please follow steps mentioned in process for those shareholders whose e-mail ids are not registered.
6. If you are unable to retrieve or have not received the 'Initial password' or have forgotten your password:
 - a. Click on '**Forgot User Details/Password?**' (If you are holding shares in your demat account with NSDL or CDSL) option available on www.evoting.nsdl.com
 - b. Click on '**Physical User Reset Password?**' (If you are holding shares in physical mode) option available on www.evoting.nsdl.com
 - c. If you are still unable to get the password by aforesaid two options, you can send a request at evoting@nsdl.com mentioning your demat account number/folio number, your PAN, your name and your registered address.
 - d. Members can also use the OTP (One Time Password) based login for casting the votes on the e-Voting system of NSDL.
7. After entering your password, tick on Agree to 'Terms and Conditions' by selecting on the check box.
8. Now, you will have to click on 'Login' button.
9. After you click on the 'Login' button, Home page of e-Voting will open.

Details on Step 2 are mentioned below:

How to cast your vote electronically on NSDL e-Voting system and join Meeting on NSDL e-Voting system?

1. After successful login at Step 1, you will be able to see 'EVEN' of all the companies in which you are holding shares and whose voting cycle and Meeting is in active status.
2. Select 'EVEN' of the Company, in case Ordinary (Equity) Shares - 127455 for which you wish to cast your vote during the remote e-Voting period and casting your vote during the Meeting. For joining virtual meeting, you need to click on 'VC/OAVM' link placed under 'Join Meeting'
3. Now you are ready for e-Voting as the Voting page opens.
4. Cast your vote by selecting appropriate options i.e. assent or dissent, verify/modify the number of shares for which you wish to cast your vote and click on 'Submit' and also 'Confirm' when prompted.
5. Upon confirmation, the message 'Vote cast successfully' will be displayed.
6. You can also take the printout of the votes cast by you by clicking on the print option on the confirmation page.
7. Once you confirm your vote on the resolution, you will not be allowed to modify your vote.

The instructions for e-Voting during the Meeting are as under:

1. The procedure for remote e-Voting during the Meeting is same as the instructions mentioned above for remote e-Voting since the Meeting is being held through VC/OAVM.
2. Only those Members/Shareholders, who will be present in the Meeting through VC/OAVM facility and have not cast their vote on the Resolutions through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote on such resolution(s) through e-Voting system at the Meeting.

General Guidelines for Shareholders:

1. It is strongly recommended not to share your password with any other person and take utmost care to keep your password confidential. Login to the e-Voting website will be disabled upon five unsuccessful attempts to key-in the correct password. In such an event, you will need to go through the '[Forgot User Details/Password?](#)' or '[Physical User Reset Password?](#)' option available on www.evoting.nsdl.com to reset the password.
2. In case of any queries/grievances pertaining to remote e-Voting (before or during the Meeting), you may refer to the Frequently Asked Questions ('FAQs') for Shareholders and e-Voting user manual for Shareholders available in the 'Download' section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request at evoting@nsdl.com or contact Mr. Amit Vishal, Assistant Vice President or Ms. Pallavi Mhatre, Senior Manager from NSDL at the designated e-mail IDs: amitv@nsdl.com or pallavid@nsdl.com

Other Instructions:

- i. The Hon'ble Tribunal has also appointed Ms. Vratika Jain (Membership No. 416714) of M/s. N. B. Shah & Associates, Chartered Accountant, having office at 702, Skyline, Wealth Space, Above KIA Motors, Vidyavihar West, Mumbai - 400086, as Scrutinizer for the Meeting, including any adjournments thereof, to scrutinize the process of remote e-voting prior to the Meeting as well as e-voting during the Meeting, to ensure that it is fair and transparent.
- ii. The Scrutinizer shall immediately after the conclusion of voting at the Meeting unblock the votes cast through remote e-Voting (votes cast during the Meeting and votes cast prior to the Meeting) and make, not later than two (2) working days of conclusion of the Meeting, a consolidated Scrutinizer's Report of the total votes cast in favor or against, if any, to the Chairman of the Meeting or to any other person so authorized by him (in writing), who shall countersign the same.
- iii. The results declared along with the Scrutinizer's Report shall be placed on the website of the Company www.tatasteel.com, at the Registered Office of the Company and on the website of NSDL www.evoting.nsdl.com. The Company shall simultaneously communicate the results to BSE Limited and National Stock Exchange of India Limited, where the equity shares of the Company are listed.

Sd/-

Deepak Kapoor

DIN: 00162957

Chairperson appointed for the Meeting
of Equity Shareholders of Tata Steel Limited**Date:** January 5, 2024**Place:** New Delhi**Registered Office:**

Bombay House, 24, Homi Mody Street,

Fort, Mumbai – 400 001

Tel: +91 22 6665 8282**E-mail:** cosec@tatasteel.com **Website:** www.tatasteel.com**CIN:** L27100MH1907PLC000260

IN THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CA(CAA) No. 246/MB/2023

In the matter of Sections 230 to 232 of the Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

And

In the matter of Scheme of Amalgamation amongst Tata Steel Limited ('**Transferee Company**' or '**Company**') and Angul Energy Limited ('**Transferor Company**') and their respective shareholders

Tata Steel Limited (CIN: L27100MH1907PLC000260) a company incorporated under the Indian Companies Act, 1882 and a public limited company within the meaning of Companies Act, 2013 and having its Registered Office at Bombay House, 24, Homi Mody Street, Fort, Mumbai – 400 001

..... **Transferee Company**

STATEMENT UNDER SECTION(S) 102, 230 TO 232 AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013 ('ACT') AND RULE 6 OF THE COMPANIES (COMPROMISES, ARRANGEMENTS AND AMALGAMATIONS) RULES, 2016, SECURITIES AND EXCHANGE BOARD OF INDIA (LISTING OBLIGATIONS AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2015, READ WITH MASTER CIRCULAR NO. SEBI/HO/CFD/POD-2/P/CIR/2023/93 DATED JUNE 20, 2023 ISSUED BY THE SECURITIES AND EXCHANGE BOARD OF INDIA ('SEBI SCHEME CIRCULAR'), READ WITH OTHER APPLICABLE SEBI CIRCULARS, EACH AS AMENDED, ACCOMPANYING THE NOTICE OF THE MEETING OF THE EQUITY SHAREHOLDERS OF TATA STEEL LIMITED PURSUANT TO THE ORDER OF THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH DATED DECEMBER 14, 2023

I. Meeting for the Scheme

This is a Statement accompanying the Notice convening the meeting of the Equity Shareholders of Tata Steel Limited, as per the directions given by the Hon'ble NCLT vide its Order dated December 14, 2023 passed in the Company Scheme Application CA(CAA) No. 246/MB/2023. The Meeting is scheduled to be held on **Friday, February 9, 2024** at **11:00 a.m. (IST)**, through VC/OAVM for the purpose of considering, and if thought fit, approving, with or without modification(s) the proposed Scheme of Amalgamation amongst Tata Steel Limited ('**Transferee Company**' or '**Company**') and Angul Energy Limited ('**Transferor Company**') and their respective shareholders ('**Scheme**').

The Scheme provides for:

- a) all the assets of the Transferor Company shall become the property of the Transferee Company by virtue of the amalgamation;
- b) all the liabilities of the Transferor Company shall become the liabilities of the Transferee Company by virtue of the amalgamation;
- c) cancellation of all the issued share capital of the Transferor Company which shall be affected as a part of the Scheme and not in accordance with Section 66 of the Companies Act, 2013 and payment to all the shareholders of Transferor Company (other than the Transferee Company) Cash Consideration, as per the approved valuation report, without any further act, instrument or deed in accordance with Part II of the Scheme;
- d) transfer of the authorised share capital of the Transferor Company to the Transferee Company as provided in Part III of the Scheme, and consequential increase in the authorised share capital of the Transferee Company as provided in Part III of the Scheme; and
- e) dissolution of the Transferor Company, without being wound up.

Capitalised terms not defined herein and used in the Notice and this Statement shall have the same meaning as ascribed to them in the Scheme.

A copy of the Scheme is enclosed herewith as **Annexure 1**.

II. Need, Rationale and Benefits of the Scheme of Amalgamation

Need and Rationale:

The Transferee Company is one of the leading global steel companies, with over 100 (hundred) years of experience in the steel sector and is a pioneer of steel manufacturing in India. The Transferee Company is also amongst the lowest cost integrated steel manufacturers in India, with 100% (hundred percent) captive iron ore sources. The Transferor Company is *inter alia* engaged in the business of generation of thermal power and has recently entered into Power Purchase Agreement ('PPA') with the Transferee Company. This amalgamation will consolidate the business of the Transferor Company and Transferee Company which will result in focused growth, operational efficiencies, and enhance business synergies. In addition, resulting corporate holding structure will bring enhanced agility to the business ecosystem of the merged entity.

The amalgamation will ensure consolidation of all power assets under a single entity, which will increase system agility for power generation and allocation. It will help the Transferee Company to improve its plant reliability, ensuring steady source of power supply while optimising cost. Further, such restructuring will lead to simplification of group structure by eliminating multiple companies in similar operation.

The Transferor Company and the Transferee Company believe that the financial, managerial and technical resources, personnel, capabilities, skills, expertise and technologies of the Companies pooled in the merged entity, will lead to optimum use of infrastructure, rationalisation of cost in the areas of operations and administrative overheads, thereby maximising shareholder value of the merged entity.

Benefits and Synergies of business of the Entities involved in the Scheme:

The Scheme would result in the following synergies:

- (a) **Operational efficiencies:** The amalgamation is expected to result in better alignment, optimized power cost, sharing of best practices, cross-functional learnings and better utilisation of common facilities. It would result in synergy benefits arising out of single value chain thereby optimising costs and increasing operational efficiencies.
- (b) **Improving asset utilization:** The Transferee Company's technical expertise and financial resources can be used to eliminate congestion in Transferor Company's operations to improve plant load factor. This will also allow surplus capacity to be monetized by wheeling surplus power to the grid for utilization at different locations of the Transferee Company.
- (c) **Simplified structure and management efficiency:** In line with group level 5S strategy - simplification, synergy, scale, sustainability, and speed, the amalgamation will simplify group holding structure, improve agility to enable quicker decision making, eliminate administrative duplications, consequently reducing administrative costs of maintaining separate entities.
- (d) **Sharing of best practices in sustainability, safety, health and environment:** Adoption of improved safety, environment and sustainability practices owing to a centralized committee at combined level to provide focused approach towards safety, environment and sustainability practices resulting in overall improvement. Further, over all technology maturity can be enhanced by the Companies through unfettered access to each other's information technology applications and systems.

Cost Benefits of the Scheme

The Scheme involves payment of cash consideration to the shareholders of the Transferor Company save and except the Transferee Company. Further, the implementation of the Scheme would involve incurring costs including administrative cost, statutory dues, cost of transferring assets, cost of advisors, etc. However, the long-term benefits are expected to outweigh costs towards implementation of the Scheme.

Rationale for cash consideration

Transferor Company is an unlisted public company wherein Transferee Company holds 99.99% of its share capital. Further, as on the date of this notice, Transferor Company also has 168 public shareholders constituting 0.01% of its

share capital. Given that the shares of Transferor Company are unlisted and not traded on the exchanges, the public shareholders of Transferor Company are not a part of the capital market system. Hence, a cash consideration has been considered which exceeds the book value of shares of Transferor Company and provides an opportunity to such public shareholders of Transferor Company to liquidate their investment.

III. Background of the Companies involved in the Scheme of Amalgamation:

1. Tata Steel Limited ('Transferee Company'/'the Company')

a. Particulars

Tata Steel Limited is a listed public company incorporated under the Indian Companies Act, 1882 (and an existing company under the Act) and has its Registered Office at Bombay House, 24, Homi Mody Street, Fort, Mumbai - 400001, Maharashtra. The Corporate Identification Number of the Transferee Company is L27100MH1907PLC000260 and the PAN number is AAAC2803M. The Transferee Company was incorporated on August 26, 1907. The e-mail id of the Company is cosec@tatasteel.com

The Transferee Company is one of the leading global steel companies, with over 100 (hundred) years of experience in the steel sector and is a pioneer of steel manufacturing in India. The Transferee Company is also amongst the lowest cost integrated steel manufacturers in India, with 100% (hundred percent) captive iron ore sources. With its wide portfolio of downstream, value-added and branded products, the Transferee Company caters to customers across all segments through its well-established distribution network. It has operations in India, Europe and South East Asia. Tata Steel Group is one of the prominent geographically diversified steel producers. In addition, it has access to deep end of the markets and customer through its vast sales and distribution network.

The raw material operations of the Transferee Company are located in India, Mozambique, and Canada. Manufacturing facilities are located in India, Thailand, Netherlands, and United Kingdom with cumulative crude steel capacity being 34 (thirty-four) million tons per annum. The Transferee Company is structured into several strategic business units aligned to product categories including, flat products, long products, tubes, wires, bearings, ferro-alloys, etc. The Transferee Company has been aiming to increase resilience of the business to steel business cycles by developing knowledge and intellectual property in new materials. Transferee Company has been foraying into areas such as composites, graphene, and advanced ceramics.

The equity shares of the Transferee Company are listed on the BSE Limited ('BSE') and the National Stock Exchange of India Limited ('NSE') (hereinafter collectively referred as the 'Stock Exchanges'). The global depository receipts of the Transferee Company are listed on the Luxembourg Stock Exchange and the London Stock Exchange. Further, the unsecured redeemable non-convertible debentures of the Transferee Company are listed on the wholesale debt market segments of the BSE.

There has been no change in the name and registered office and no material change in the objects of the Transferee Company in the last 5 (five) years.

b. The extract of the main objects of the Transferee Company as per the Memorandum of Association have been reproduced below for the perusal of the equity shareholder:

- i. *To carry on in India and elsewhere the trades or businesses of ironmasters, steel makers, steel converters, manufacturers of ferro-manganese, colliery proprietors, coke, manufacturers, miners, smelters, engineers, tin plate makers and iron founders, in all their respective branches.*
- ii. *To purchase, hold and acquire mines; lease and sub-lease mining licenses and to explore, search for, get, work, raise, make merchantable, sell and deal in iron, coal, ironstone, limestone, manganese, ferro-manganese, magnesite, clay, fire-clay, brick earth, bricks, and other metals, minerals and substances, and to manufacture and sell briquettes and other fuel, and generally to undertake and carry on any business, transaction or operation commonly undertaken or carried on by explorers, prospectors or concessionaires and to search for, win, work, get, calcine, reduce, amalgamate, dress, refine and*

prepare for the market any quartz and ore and mineral substances, and to buy, sell, manufacture and deal in minerals and mineral products, plant and machinery and other things capable of being used in connection with mining or metallurgical operations or required by the workmen and others employed by the Company.

- iii. To carry on the business of a waterworks company in all its branches and to sink wells and shafts, and to make, build and construct, lay down and maintain reservoirs, waterworks, cisterns, culverts, filter beds, mains and other pipes and appliances, and to execute and do all other works and things necessary or convenient for obtaining, storing, selling, delivering, measuring, distributing and dealing, in water.
 - iv. To carry on business as timber merchants, saw-mill proprietors and timber growers, and to buy, sell, grow, prepare for market, manipulate, import, export and deal in timber and wood of all kinds, and to manufacture and deal in articles of all kinds, in the manufacture of which timber or wood is used, and to buy, clear, plant and work, timber estates.
 - v. To carry on business as manufacturers of chemicals and manures, distillers, dye makers, gas makers, metallurgists, and mechanical engineers, ship-owners and charterers, and carriers by land and sea, wharfingers, warehousemen, barge-owners, planters, farmers, and sugar merchants, and so far as may be deemed expedient the business of general merchants; and to carry on any other business whether manufacturing or otherwise, which may seem to the Company capable of being conveniently carried on in connection with the above, or calculated directly or indirectly to enhance the value of or render profitable any of the Company's property or rights.
 - vi. To construct, purchase, take on lease, or otherwise acquire, any railways, tramways, or other ways, and to equip, maintain, work and develop the same by electricity, steam, oil, gas, petroleum, horses, or any other motive power, and to employ the same in the conveyance of passengers, merchandise and goods of every description, and to authorise the Government of India, or any Local Government or any municipal or local authority, company, or persons, to use and work the same or any part thereof, and to lease or sell and dispose of the same or any part thereof.
- c. **The capital structure of Transferee Company as on December 1, 2023 (Pre-Scheme Capital) is as below:**

Particulars		(₹ crore)
Authorized:		
247,15,00,00,000	Ordinary Shares of ₹1/- each	24,715.00
35,00,00,000	'A' Ordinary Shares of ₹10/- each ⁽¹⁾	350.00
2,50,00,000	Cumulative Redeemable Preference Shares of ₹100/- each ⁽¹⁾	250.00
60,00,00,000	Cumulative Convertible Preference Shares of ₹100/- each ⁽¹⁾	6,000.00
	Total	31,315.00
Issued:		
1231,02,16,859	Ordinary Shares of ₹1/- each	1,231.02
	Total	1,231.02
Subscribed and Paid-up:		
1229,73,37,309 ⁽²⁾	Ordinary Shares of ₹1/- each fully paid up	1,229.73
	Amount paid-up on 58,11,460 Ordinary Shares of ₹1/- each forfeited	0.25
	Total	1,229.98

- (1) 'A' Ordinary Shares and Preference Shares included within the authorized share capital are for disclosures purposes and have not yet been issued.
- (2) Includes 4,370 equity shares of ₹1/- each, on which first and final call money has been received and the partly paid-up equity shares have been converted to fully paid-up equity shares but, are pending final listing and trading approval under the ISIN INE081A01020 (ISIN for fully paid-up shares), and hence, continue to be listed under the ISIN IN9081A01010 (ISIN for partly paid-up shares), as on December 1, 2023.

Note: Paid-up capital includes 1,16,83,930 Ordinary Shares held by Rujuvalika Investments Limited (a wholly-owned subsidiary of Tata Steel Limited w.e.f. May 8, 2015), which do not carry any voting rights.

The capital structure of Transferee Company (Post-Scheme) is as below:

Particulars		(₹ crore)
Authorized:		
249,25,00,00,000	Ordinary Shares of ₹1/- each ⁽¹⁾	24,925.00
35,00,00,000	'A' Ordinary Shares of ₹10/- each ⁽²⁾	350.00
2,50,00,000	Cumulative Redeemable Preference Shares of ₹100/- each ⁽²⁾	250.00
60,00,00,000	Cumulative Convertible Preference Shares of ₹100/- each ⁽²⁾	6,000.00
	Total	31,525.00
Issued:		
1231,02,16,859	Ordinary Shares of ₹1/- each	1,231.02
	Total	1,231.02
Subscribed and Paid-up:		
1229,73,37,309 ⁽³⁾	Ordinary Shares of ₹1/- each fully paid up	1,229.73
	Amount paid-up on 58,11,460 Ordinary Shares of ₹1/- each forfeited	0.25
	Total	1,229.98

- (1) Equity shares of ₹10/- each forming part of the authorized share capital of the Transferor Company has been included within the authorized share capital of the Transferee Company in accordance with the Scheme.
- (2) 'A' Ordinary Shares and Preference Shares included within the authorized share capital are for disclosures purposes and have not yet been issued by the Company.
- (3) Includes 4,370 equity shares of ₹ 1/- each, on which first and final call money has been received and the partly paid-up equity shares have been converted to fully paid-up equity shares but are pending final listing and trading approval under the ISIN INE081A01020 (ISIN for fully paid-up shares), and hence, continue to be listed under ISIN IN9081A01010 (ISIN for partly paid-up shares).

Note: Paid-up capital includes 1,16,83,930 Ordinary Shares held by Rujuvalika Investments Limited (a wholly owned subsidiary of Tata Steel Limited w.e.f. May 8, 2015), which do not carry any voting rights.

- d. Financial details of Tata Steel Limited:** The audited standalone and consolidated financial results of Tata Steel Limited for the financial year ended March 31, 2023 and audited standalone and unaudited consolidated financial results of Tata Steel Limited for the quarter and half-year ended September 30, 2023 are annexed as **Annexure 2** to this Notice. The audited standalone and consolidated financial statements of Tata Steel Limited for the financial year ended March 31, 2023 is available on the Company's website www.tatasteel.com and is available for inspection.

e. The details of the Directors and KMPs and Promoter (including promoter group) of Transferee Company as on November 22, 2023 are as follows:

Details of Promoter and Promoter Group:

S.N.	Name of Promoter/ Promoter Group	Category	Address
1.	Tata Sons Private Limited	Promoter	Bombay House, 24, Homi Mody Street, Fort, Mumbai – 400 001.
2.	Tata Motors Limited	Promoter Group	
3.	Tata Chemicals Limited		
4.	Tata Industries Limited		
5.	Tata Investment Corporation Limited		Elphinstone Building, 10 Veer Nariman Road, Mumbai – 400 001.
6.	Ewart Investments Limited	Promoter Group	3 rd floor, One Forbes, No. 1, Dr. V. B. Gandhi Marg, Fort, Mumbai – 400 001.
7.	Rujuvalika Investments Limited [#]		
8.	Tata Motors Finance Limited		14, 4 th Floor, Sir H. C. Dinshaw Building 16, Horniman Circle, Fort, Mumbai – 400 001.
9.	Tata Capital Financial Services Limited		11 th Floor, Tower 'A' Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400 013.
10.	Tata Capital Limited	Promoter Group	3 SIPCOT Industrial Complex Hosur, Tamil Nadu – 635 126.
11.	Titan Company Limited		
12.	Sir Dorabji Tata Trust* Name of Trustees - Mr. R. N. Tata, Mr. Vijay Singh, Mr. Venu Srinivasan, Mr. N. N. Tata, Mr. Mehli Mistry and Mr. Pramit Jhaveri		Bombay House, 24, Homi Mody Street, Fort, Mumbai – 400 001.
13.	Sir Ratan Tata Trust* Name of Trustees - Mr. R. N. Tata, Mr. Vijay Singh, Mr. Venu Srinivasan, Mr. J. N. Tata, Mr. N. N. Tata, Mr. Mehli Mistry and Mr. Jehangir H.C. Jehangir		

[#]Is a wholly-owned subsidiary of Tata Steel Limited and does not carry any voting rights.

*Have sold their shareholding in the Transferee Company on June 30, 2018. However, they continue to be part of the Promoter Group.

Details of Directors and Key Managerial Personnel ('KMP'):

S.N.	Name of the Director/KMP	DIN	Designation	Address
1.	Mr. N. Chandrasekaran	00121863	Chairman, Non-Executive Director	Floor 21 and 22, 33 South Condominium, Peddar Road, Opposite Sterling Apartments, Mumbai – 400 026
2.	Mr. Noel Naval Tata	00024713	Vice Chairman, Non-Executive Director	55 Windmere, 5 th Floor, Cuff Parade, Colaba, Mumbai – 400 005

S.N.	Name of the Director/KMP	DIN	Designation	Address
3.	Mr. Deepak Kapoor	00162957	Independent Director	House No. K-42, NDSE Part-II, New Delhi – 110 049
4.	Ms. Farida Khambata	06954123		Flat - 2104, 393 - Lake Terrace – JLT Premise Number 393011275 Dubai, United Arab Emirates 413 967
5.	Mr. Vijay Kumar Sharma	02449088		Flat No. 8576, Pocket No. 8, Sector C, Vasant Kunj, South West Delhi, Delhi – 110 070
6.	Ms. Bharti Gupta Ramola	00356188		E-2244, Palam Vihar, Gurgaon, Haryana – 122 017
7.	Dr. Shekhar C. Mande	10083454		Apt #201, Nishigandh, Panchawati Pashan, Pune – 411 008
8.	Mr. Saurabh Agrawal	02144558	Non-Executive Director	2103, Artesia Building, Hind Cycle Marg, Worli, Mumbai – 400 030
9.	Mr. T. V. Narendran	03083605	CEO & Managing Director and KMP	No - 5, C - Road, Near Armoury Ground, Northern Town, Jamshedpur, East Singhbhum, Jharkhand – 831 001
10.	Mr. Koushik Chatterjee	00004989	Executive Director & CFO and KMP	Flat No. 1803, Signia Isles, G Block, Bandra Kurla Complex, Next to Sofitel Hotel, Bandra East, Mumbai – 400 051
11.	Mr. Parvatheesam Kanchinadham	NA	Company Secretary & Chief Legal Officer (Corporate & Compliance) and KMP	Flat No. 502, Anand Smruti, 266 Deodhar road, Matunga, Mumbai – 400 019

2. Angul Energy Limited ('Transferor Company')

a. Particulars

Angul Energy Limited is an unlisted public company incorporated under the provisions of the Companies Act, 1956 (and an existing company under the Act) and has its Registered Office at Ground Floor, Mira Corporate Suites, Plot no. 1 & 2, Ishwar Nagar, Mathura Road, New Delhi 110 065. The Corporate Identification Number of the Transferor Company is U40105DL2005PLC140748 and the PAN number is AACCB7445H. The Transferor Company's email-id is ael@angulenergy.co.in

The Transferor Company was incorporated on September 14, 2005 as Bhushan Energy Private Limited with the Registrar of Companies, National Capital Territory of Delhi & Haryana. Subsequently, its name was changed to Bhushan Energy Limited pursuant to the certificate of incorporation dated December 19, 2006 issued by the Assistant Registrar of Companies, National Capital Territory of Delhi & Haryana. Thereafter, the Transferor Company's name was changed to Angul Energy Limited pursuant to the certificate of incorporation dated February 27, 2020 issued by the Registrar of Companies, New Delhi.

The Transferor Company is engaged in the business of generation of thermal power. The power plant of the Transferor Company is located at district Angul, Odisha with a total capacity of 485MW. The Transferor Company's power plant is situated adjacent to the Meramandali plant of the Transferee Company. The

Transferor Company's plant is a captive power plant of the Transferee Company and it has recently entered into Power Purchase Agreement ('PPA') with the Transferee Company for supply of electricity from the said captive power plant to meet the energy requirement of steel manufacturing plant of Transferee Company.

The Transferor Company is an unlisted subsidiary company of the Transferee Company, with the Transferee Company holding 99.99% of the issued and paid-up capital of the Transferor Company, as on the date of this Notice.

There has been no change in the objects of the Transferor Company in the last 5 (five) years. However, the name and registered office of the Company has been changed during the last 5 (five) years.

b. The extract of the main objects of the Transferor Company as per the Memorandum of Association have been reproduced below for the perusal of the equity shareholders

- (a) *To carry on in India or elsewhere, the business to generate, receive, produce, improve, buy, sell, resell, acquire, use, transmit, accumulate, employ, distribute, develop, handle, protect, supply and to act as agent, broker, representative, consultant, collaborator, or otherwise to deal in electric power in all its branches of such place or places as may be permitted by appropriate authorities by establishments of thermal power plants, hydraulic power plants, atomic power plants, wind power plants, solar power plants and other power plants based on any source of energy as may be developed or invented in future.*
- (b) *To construct, laydown, establish, promote, erect, build, install, commission, carry out and run all necessary power substations, work shops, repair shops, wires, cables, transmission lines, accumulators, street lights for the purpose of conservation, distribution, and supply of electricity to participating industries, state electricity boards and other boards for industrial, commercial, domestic, public and other purposes and also to provide regular services for repairing and maintenance of all distribution and supply lines.*
- (c) *To acquire concessions, facilities or licenses from electricity boards, government, semi governments or local authorities for generation, distribution, production, transmission or use of electric power and to take over the existing facilities on mutually agreed terms from aforesaid authorities and to do all incidental acts and things necessary for the attainment of foregoing objects.*

c. The capital structure of Transferor Company as on December 31, 2023 (Pre-Scheme) is as follows:

Authorised share capital:		Amount (₹)
21,00,00,000	Equity Shares of ₹10/- each	210,00,00,000
Total:		210,00,00,000
Issued, Subscribed and paid-up share capital:		Amount (₹)
1,00,00,142	Equity Shares of ₹10/- each, each fully paid up	10,00,01,420
Total:		10,00,01,420

Post the Scheme of Amalgamation, the equity share capital of the Transferor Company will be **NIL**.

d. Financial details of Angul Energy Limited

The audited financial statements of Angul Energy Limited for the financial year ended March 31, 2023 and audited financial statements of Angul Energy Limited for the half-year ended September 30, 2023 are annexed as **Annexure 3** to this Notice. The audited financial statements of Angul Energy Limited for the financial year ended March 31, 2023 is available on the website of the Transferee Company at www.tatasteel.com and are also available for inspection at the Registered Office of the Transferee Company. The same is also available at the website of the Transferor Company at www.angulenergy.co.in

e. **The details of the Directors and KMPs and Promoter (including promoter group) of Transferor Company as on December 31, 2023**

Details of Promoter and Promoter Group:

S.N.	Name of Promoter/ Promoter Group	Category	Address
1.	Tata Steel Limited	Promoter	Bombay House, 24, Homi Mody Street, Fort, Mumbai – 400 001

Details of Directors and Key Managerial Personnel ('KMP'):

S.N.	Name of the Director/KMP	DIN	Designation	Address
1.	Mr. Subodh Pandey	08279634	Chairman, Non-Executive Director	Flat no. 14 DA/ 14DB, Mani Tirumala Apartment, Nandan Kanan Road, Opposite Galaxy Mall, Patia, Ostapada, Khorda Bhubaneshwar-751024
2.	Dr. Ansuman Das	02845138	Independent Director	GA, Plot No. 9, Niladari Vihar, Chandrasekharapur, Bhubaneshwar – 751 021
3.	Prof. Sougata Ray	00134136		NF 3/16, Indian Institute of Management Calcutta, Joka, Kolkata, West Bengal, India 700104
4.	Mr. Sanjib Nanda	01045306	Non-Executive Director	132-A, Maker Tower, Near World Trade Centre, Cuffe Parade, Colaba, Mumbai –400 005
5.	Mrs. Meena Lall	05133322	Non-Executive Director	B-228, B-Block, Near Andhra Bank, Greater Kailash, Part – 1, South Delhi – 110048.
6.	Mr. Rajesh Kumar Agrawal	09184467	Non-Executive Director	House No. 40, Uprenganj, Silli Bya Ka Baada Chhota Fuhara, Jabalpur, Madhya Pradesh – 482001
7.	Mr. Shailesh Verma	08830968	Managing Director and KMP	Banglow no. 9, Central Site, Post Ghatotand, PS Mandu, Near Guest House, Barughutu, Ghatotand, Ramgarh, Jharkhand- 825314
8.	Mr. Indrajit Roy	NA	Chief Financial Officer and KMP	3481, Banksia, Vijaya Gardens, Baridih, Jamshedpur, Baridih Colony, East Singhbhum, Jharkhand – 831017
9.	Mr. Rupesh Purwar	NA	Company Secretary and KMP	648, West Guru Angad Nagar, Delhi 110092

IV. Salient Features of the Scheme of Amalgamation

The salient features of the Scheme, *inter alia*, are as stated below:

1. Amalgamation of the Transferor Company into and with the Transferee Company.
2. Pursuant to the sanction of the Scheme by National Company Law Tribunal(s) and upon the fulfillment of conditions for the Scheme, the Scheme shall become effective from the opening of business hours on April 1, 2022 or such other date as may be determined by the Board of Directors of the concerned Transferor and Transferee Company or allowed/directed by the National Company Law Tribunal(s) ('Appointed Date').

3. With effect from the Appointed Date and upon the Scheme becoming effective, the entire Undertaking (as defined in the Scheme) of the Transferor Company shall stand transferred to and vested in and/or be deemed to have been and stand transferred to and vested in the Transferee Company to become the undertaking of the Transferee Company.
4. The entire paid-up share capital of the Transferor Company including the shares held by the Transferee Company in the Transferor Company, shall stand cancelled in its entirety without being required to comply with the provisions of Sections 66 of the Companies Act, 2013
5. No shares shall be issued or allotted by the Transferee Company in respect of the shares held (including beneficial rights held in shares) by the Transferee Company in the Transferor Company and all such shares shall stand cancelled and extinguished without any further application or deed.
6. Payment of cash consideration of ₹1,045/- (Rupees One Thousand and Forty-Five) to all the shareholders of the Transferor Company (except the Transferee Company) for every 1 (one) fully paid-up equity share of nominal value of ₹10/- (Rupees ten) each held by the shareholders (except the Transferee Company) as per the approved valuation report, without any further act, instrument or deed, in accordance with Part II of this Scheme.
7. Transfer of the authorized share capital of the Transferor Company to the Transferee Company and consequential increase in the authorized share capital of the Transferee Company as provided in Part III of the Scheme.
8. The Transferor Company shall stand dissolved without being wound up.
9. Accounting Treatment: Clause(s) 17-18 of the Scheme provides the details on 'Accounting Treatment'.
10. Legal Proceedings: Clause 12.2.6 of the Scheme provides the treatment on 'Transfer of Legal and other Proceedings'.
11. Clause 12.2.7 of the Scheme provides the details on compliance with tax laws as applicable to the Scheme.

Note: The equity shareholders are requested to read the entire text of the Scheme annexed hereto to get fully acquainted with the provisions thereof.

V. Relationship subsisting between Parties to the Scheme:

- a. The Transferor Company is an unlisted subsidiary company of the Transferee Company. The Transferee Company holds 99.99% of equity shares of Transferor Company, as on the date of this Notice.
- b. Transferee Company is the promoter company of Transferor Company.
- c. Both the Transferor Company and Transferee Company are related parties of each other as per the provisions of the Companies Act, 2013 and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as applicable. The amalgamation shall not attract the requirements of Section 188 of the Companies Act, 2013 (related party transactions), pursuant to the clarifications provided by the Ministry of Corporate Affairs vide its General Circular No. 30/2014 dated July 17, 2014. However, the transaction shall be considered a 'related party transaction' under SEBI Listing Regulations.
- d. There are no common directors on the Board of the Transferor Company and the Transferee Company. Mr. Subodh Pandey and Mr. Sanjib Nanda, Non-Executive Directors of Transferor Company are part of the Senior Management of the Transferee Company. Further, Mrs. Meena Lall and Mr. Rajesh Kumar Agrawal, Non-Executive Directors of Transferor Company are employees of the Transferee Company.

VI. Board Approvals:

The Board of Directors of the Transferee Company have approved the Scheme and adopted a report dated February 6, 2023 as per Section 232(2)(c) of the Companies Act, 2013 explaining the effect of the Scheme on each class of shareholders (promoter and non-promoter), creditors, Key Managerial Personnel and employees of Tata Steel Limited and laying out in particular the cash consideration, setting out the salient features and commercial rationale behind the Scheme. Also enclosed is the Report of the Audit Committee dated February 6, 2023 recommending the draft

Scheme taking into consideration, *inter alia*, the valuation report provided by CA Vikrant Jain, independent chartered accountant and registered valuer and the fairness opinion provided by Ernst & Young Merchant Banking Services LLP. Also enclosed is the report of the Committee of Independent Directors dated February 6, 2023 recommending the draft Scheme taking into consideration, *inter alia*, that the Scheme is not detrimental to the shareholders of Tata Steel Limited. The Reports of the Board of Directors, Audit Committee and Committee of Independent Directors of the Transferee Company are annexed as **Annexure 4**.

The details of the approval of the Board of Directors of Tata Steel Limited on February 6, 2023, are provided below:

Name of Director	Voting Pattern
Mr. N. Chandrasekaran	Favour
Mr. Noel N. Tata	Favour
Mr. O. P. Bhatt*	Favour
Mr. Deepak Kapoor	Favour
Ms. Farida Khambata	Favour
Mr. Vijay Kumar Sharma	Absent
Mr. Saurabh Agrawal	Favour
Mr. T. V. Narendran	Favour
Mr. Koushik Chatterjee	Favour

*Mr. O. P. Bhatt ceased to be the Independent Director of the Transferee Company effective June 9, 2023 on completion of his second term as Independent Director.

The Board of Directors of the Transferor Company has approved the Scheme and adopted a report dated February 6, 2023 as per Section 232(2)(c) of the Companies Act, 2013 explaining the effect of the Scheme on various stakeholders and each class of shareholders and setting out the salient features and commercial rationale behind the Scheme. Also enclosed is the Report of the Audit Committee dated February 6, 2023 recommending the draft Scheme taking into consideration, *inter alia*, the valuation report provided by Omnifin Valuation Services (OPC) P Limited, Registered Valuer (IBBI Reg no. IBBI/RV-E/01/2022/160) and the fairness opinion provided by Finshore Management Services Limited (SEBI Registered Category I Merchant Banker having Registration Code: INM000012185). The Reports of the Board of Directors and Audit Committee of the Transferor Company are annexed as **Annexure 5**.

The details of the approval of the Board of Directors of Angul Energy Limited on February 6, 2023, are provided below:

Name of Director	Voting Pattern
Mr. Subodh Pandey	Favour
Dr. Ansuman Das	Favour
Prof. Sougata Ray	Favour
Mr. Sanjib Nanda	Favour
Mrs. Meena Lall	Favour
Mr. Rajesh Kumar Agrawal	Favour
Mr. Shailesh Verma	Favour

VII. Interest of Directors, Key Managerial Personnels (KMPs), their relatives and Debenture Trustee

Tata Steel Limited ('Transferee Company'):

None of the Directors, KMPs (as defined under the Act and rules framed thereunder) of the Transferee Company and their respective relatives (as defined under the Act and rules framed thereunder) have any interest in the Scheme except to the extent of their directorship and shareholding, if any, in the Transferee Company. The Debenture Trustees (for the debentures issued by the Transferee Company) have no interest in the Scheme.

Angul Energy Limited ('Transferor Company'):

None of the Directors, KMPs (as defined under the Act and rules framed thereunder) of the Transferor Company and their respective relatives (as defined under the Act and rules framed thereunder) have any interest in the Scheme except to the extent of their directorship and shareholding, if any, in the Transferor Company. The Transferor Company has not issued any debentures and hence, no Debenture Trustee has been appointed.

VIII. Effect of Scheme

Effect of Scheme on Directors, Promoters, KMPs, Equity Shareholder (Promoter and Non-promoter members), Depositors, Creditors, Debenture holders, Debenture Trustees, employees of the Transferee Company:

1. Effect on the equity shareholders (promoter shareholders and non-promoter shareholders):

As far as the equity shareholders of the Transferee Company i.e. both promoter shareholders as well as non-promoter shareholders, are concerned, the amalgamation of the Transferor Company with the Transferee Company will not result in dilution of holding of promoter group in the Transferee Company's shares, nor would there be any change in the shareholding pattern. There will be no change in the trading stock of the shares of the Transferee Company. Pursuant to the Scheme, no new shares shall be issued by the Transferee Company, and there will be no change in economic interest of any of the current shareholders of the Transferee Company pre and post Scheme coming into effect.

The proposed Scheme does not entitle the promoter/promoter group and the related parties, associates and subsidiaries of the promoter/promoter group of the Company to any shares.

2. Effect on the Directors and Key Managerial Personnel:

There shall be no effect on the Board of Directors and/or KMPs of the Transferee Company except to the extent of the equity shares held (if any) by them or their relatives in the Transferor Company.

The effect of the Scheme on the interests of the Board of Directors and/or KMPs and their relatives holding shares in the Transferee Company, is not different from the effect of the Scheme on other shareholders of the Transferee Company.

3. Effect on the creditors:

Under the Scheme, no arrangement or compromise is being proposed with the creditors (secured or unsecured, including debenture holders) of the Transferee Company. The liability of the creditors of the Transferee Company, under the Scheme, is neither being reduced nor being extinguished.

4. Effect on staff or employees:

Under the Scheme, no rights of the staff and employees (who are on payroll of the Transferee Company) of the Transferee Company are being affected. The services of the staff and employees of the Transferee Company shall continue on the same terms and conditions applicable prior to the proposed Scheme.

Further, upon the Scheme becoming effective, the employees of the Transferor Company ('**Employees**') will be deemed to have become employees of the Transferee Company pursuant to the Scheme with effect from the Effective Date.

All such Employees shall be deemed to have become employees of the Transferee Company, without any break in their service and on the basis of continuity of service, and the terms and conditions of their employment with the Transferee Company, shall not be less favorable than those applicable to them with reference to their employment in the Transferor Company as on the Effective Date.

5. Effect on the Debenture holders ('holders of NCDs') and Debenture Trustees:

i. Impact of the scheme on the holders of NCDs

The holders of the NCDs in the Transferee Company shall continue to hold all the NCDs in the Transferee Company even post the Scheme becoming effective on the same terms and conditions at which they were issued. Thus, the rights of the holders of the NCDs are in no manner affected by the Scheme becoming effective.

ii. Safeguards for the protection of holders of NCDs

The Scheme envisages the amalgamation of the Transferor Company which is an unlisted subsidiary into the Transferee Company. Under the Scheme, no arrangement or compromise is being proposed with the holders of the NCDs of the Transferee Company. The liability of the holders of NCDs of the Company, under the Scheme, is neither being reduced nor being extinguished. Further, the holders of the NCDs shall continue to hold all the NCDs in the Transferee Company even post the Scheme becoming effective, on the same terms and conditions at which they were issued. The Scheme, therefore, has adequate safeguards for the protection of holders of NCDs.

iii. Exit offer to the dissenting holders of NCDs, if any

Since the holders of the NCDs in the Transferee Company shall continue to hold all the NCDs in the Transferee Company even post the Scheme becoming effective on the same terms and conditions at which they were issued, the holders of the NCDs are not affected by the Scheme. Further, the liability of the holders of NCDs of the Company, under the Scheme, is neither being reduced nor being extinguished. Therefore, the Scheme, does not envisage any exit offer to the dissenting holders of NCDs.

iv. Effect of the Debenture Trustees

The interest of the Debenture Trustee of the Transferee Company is not getting impacted by the Scheme.

6. Effect on the deposit holders and deposit trustees:

As on date of this notice, the Transferee Company has no outstanding public deposits and therefore, the effect of the Scheme on any such public deposit holders or deposit trustees does not arise.

Effect of Scheme on Directors, Promoters, KMPs, Equity Shareholders (Promoter and Non-promoter members), Depositors, Creditors, Debenture holders, Debenture Trustees, employees of the Transferor Company:

1. Effect on the equity shareholders (promoter shareholders and non-promoter shareholders):

The equity shares issued by the Transferor Company to the Transferee Company shall stand cancelled in its entirety, which shall be effected as part of the Scheme and not in accordance with Section 66 of the Companies Act, 2013.

For the shareholders of the Transferor Company (except the Transferee Company), the Scheme provides an opportunity to unlock the economic value by providing them with an exit opportunity.

Further, upon the Scheme becoming effective, the Transferee Company shall without any further application, act, instrument, or deed, pay ₹1,045/- (Rupees One Thousand and Forty-Five only) to the shareholders of the Transferor Company (except the Transferee Company) for every 1 (one) fully paid-up equity shares of nominal value of ₹10/- (Rupees ten) each held by the shareholders (except the Transferee Company) in the Transferor Company, whose name(s) appear in the register of members, as on the Record Date (as defined in the Scheme).

2. Effect on the Directors and Key Managerial Personnel:

Pursuant to the Scheme, the Transferor Company shall be dissolved without winding up and therefore current Board of Directors and KMPs of the Transferor Company shall cease to hold their positions and cease to be the Board of Directors and KMPs of the Transferor Company. Further, the Board of Directors and/or KMPs shall also

be affected to the extent of the equity shares (if any) held by them or their relatives in the Transferor Company. The effect of the Scheme on the interests of the Board of Directors and / or KMPs and their relatives holding shares (if any) in the Transferor Company, is not different from the effect of the Scheme on other shareholders of the Transferor Company.

3. Effect on the creditors:

Under the Scheme, no arrangement or compromise is being proposed with the creditors (secured or unsecured) of the Transferor Company. The liability of the creditors of the Transferor Company, under the Scheme, is neither being reduced nor being extinguished.

4. Effect on staff or employees:

Under the Scheme, no rights of the staff and employees (who are on payroll of the Transferor Company) of the Transferor Company are being affected. The services of the staff and employees of the Transferor Company shall continue on the same terms and conditions applicable prior to the proposed Scheme.

Further, upon the Scheme becoming effective, the employees of the Transferor Company (**'Employees'**) will be deemed to have become employees of the Transferee Company pursuant to the Scheme with effect from the Effective Date.

All such Employees shall be deemed to have become employees of the Transferee Company, without any break in their service and on the basis of continuity of service, and the terms and conditions of their employment with the Transferee Company, shall not be less favorable than those applicable to them with reference to their employment in the Transferor Company as on the Effective Date.

5. Effect on Debenture Holders & Debenture Trustees:

As on date of this notice, the Transferor Company has no outstanding debentures, and therefore, the effect of the Scheme on any such debenture holders or debenture trustees does not arise.

6. Effect on Deposit Holders and Deposit Trustees:

As on date of this notice, the Transferor Company has no outstanding public deposits and therefore, the effect of the Scheme on any such public deposit holders or deposit trustees does not arise.

IX. The shareholding of the present directors and Key Managerial Personnel ('KMP') of the Transferee Company, either individually or jointly, as a first holder or as a nominee as on December 31, 2023 is as under:

S.N.	Name of the Director/KMP	Tata Steel Limited	Angul Energy Limited
1.	Mr. N. Chandrasekaran <i>Chairman, Non-Executive Director</i>	20,00,000	-
2.	Mr. Noel Naval Tata <i>Vice Chairman, Non - Executive Director</i>	1,43,700	-
3.	Mr. Deepak Kapoor <i>Independent Director</i>	-	-
4.	Ms. Farida Khambata <i>Independent Director</i>	8,00,000	-
5.	Mr. Vijay Kumar Sharma <i>Independent Director</i>	10,000	-
6.	Ms. Bharti Gupta Ramola <i>Independent Director</i>	-	-
7.	Dr. Shekhar C. Mande <i>Independent Director</i>	-	-

S.N.	Name of the Director/KMP	Tata Steel Limited	Angul Energy Limited
8.	Mr. Saurabh Agrawal <i>Non-Executive Director</i>	-	-
9.	Mr. T. V. Narendran <i>CEO & Managing Director and KMP</i>	17,620	-
10.	Mr. Koushik Chatterjee <i>Executive Director & CFO and KMP</i>	16,360	-
11.	Mr. Parvatheesam Kanchinadham <i>Company Secretary & Chief Legal Officer (Corporate & Compliance) and KMP</i>	1,000	-

X. The shareholding of the present directors and Key Managerial Personnel ('KMP') of the Transferor Company, either individually or jointly, as a first holder or as a nominee as on December 31, 2023 is as under:

S.N.	Name of the Director/KMP	Tata Steel Limited	Angul Energy Limited
1.	Mr. Subodh Pandey <i>Chairman, Non-Executive Director</i>	-	-
2.	Dr. Ansuman Das <i>Independent Director</i>	-	-
3.	Prof. Sougata Ray <i>Independent Director</i>	-	-
4.	Mr. Sanjib Nanda <i>Non-Executive Director</i>	1,000	-
5.	Mrs. Meena Lall <i>Non-Executive Director</i>	-	-
6.	Mr. Rajesh Kumar Agrawal <i>Non-Executive Director</i>	2,200	-
7.	Mr. Shailesh Verma <i>Managing Director and KMP</i>	9,571	-
8.	Mr. Indrajit Roy <i>Chief Financial Officer and KMP</i>	-	-
9.	Mr. Rupesh Purwar <i>Company Secretary and KMP</i>	300	-

XI. Amounts due to unsecured creditors

The amount due to unsecured creditors of the Transferee Company, as on as on June 30, 2023 is approximately ₹60,042 crore. The amount due to unsecured creditors of the Transferor Company, as on March 31, 2023 is approximately ₹53.89 crore.

XII. Appointed date, effective date, cash consideration and other considerations

- Appointed Date:** Appointed Date under the Scheme means the opening of business on April 1, 2022, or such other date as may be determined by the Board of Directors of the Transferor Company and Transferee Company or directed/allowed by the Competent Authority (as defined in the Scheme).
- Effective Date:** Effective Date under the Scheme means the date or last of the dates on which the certified copies of the order of the Competent Authority (as defined in the Scheme) sanctioning the Scheme are filed by the Transferor Company and the Transferee Company with the Registrar of Companies, New Delhi and Registrar of Companies, Mumbai (whichever is later) after all the conditions and matters referred to in Clause 22 of the Scheme occur or have been fulfilled, obtained or waived, as applicable, in accordance with the Scheme, and which filing may be a filing independent of the filing required to be made under Section 232(5) of the Companies Act, 2013 read with Rule 25(7) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

3. **Cash Consideration:** Payment of cash consideration of ₹1,045/- (Rupees One thousand and Forty-Five only) for every 1 (one) fully paid-up equity share of ₹10/- (Rupees ten) each held by the shareholders (except the Transferee Company) of the Transferor Company, pursuant to the Scheme.
4. **Record Date:** Record Date under the Scheme means the date to be mutually fixed by the Board of Directors of the Transferor Company and the Transferee Company, for the purpose of determining the shareholders of the Transferor Company to whom cash consideration will be paid by the Transferee Company pursuant to the Scheme.
5. **Details of capital/debt restructuring:** There shall be no debt restructuring of the Transferee Company or Transferor Company envisaged in the Scheme. The capital structure of both the companies has been provided above in the Statement.
6. **Other Scheme details:** Upon the Scheme coming into effect, all the paid-up equity shares of the Transferor Company (including the equity shares held by the Transferee Company), shall stand cancelled.

XIII. Summary of the Valuation Report and Fairness Opinion

Background:

- a. Upon the Scheme coming into effect, the Company shall without any further application, act, instrument, or deed, pay ₹1,045/- (Rupees One thousand and forty-five) to the shareholders of Transferor Company (except the Transferee Company) for every 1 (one) fully paid-up equity shares of nominal value of ₹10/- (Rupees ten) each held by the shareholders (except the Transferee Company) of Transferor Company as per the Valuation Report dated February 6, 2023 issued by CA Vikrant Jain, an Independent Chartered Accountant and Registered Valuer. The valuation has been done in accordance with internationally accepted valuation standards.
- b. The computation of fair Equity value is given below:

Valuation Approach	Angul Energy Limited	
	Value (₹/Share)	Weight
Asset Approach – NAV Method	919.5	0%
Income Approach – DCF Method	1,045.1	100%
Market Approach – CCM Method	1,232.3	0%
Fair Equity value per Share	1,045	

- c. In case of Net Assets Value (NAV) Method, the value is determined by dividing the net assets of the company by the number of shares. The underlying asset approach represents the value with reference to the historical cost of the assets owned by a company and attached liabilities as at the valuation date. Since, the business of Angul Energy Limited are to be continued on a 'going concern basis' and there is no intention to dispose off the assets, therefore the Asset Approach has not been considered for the valuation exercise.
- d. The Discounted Cash Flow (DCF) method of valuation which derives the valuation of an asset based on the expected future cash flows of those assets. The projected cash flows are discounted with the weighted average cost of capital to arrive at the value.
- e. Under Comparable Companies Multiple (CCM) method, the value of the equity shares of a company is determined on the basis of multiples derived from valuations of comparable companies. There are no listed peer comparable companies to Transferor Company, hence valuer had not considered CCM Method for the said transaction and have not assigned any weight to this Method.
- f. Based, *inter alia*, on the aforesaid, the Registered Valuer has recommended payment of cash consideration as follows:

Cash consideration of ₹1,045/- for every 1 (one) fully paid up equity share of ₹10/- (Rupees ten) each held by the shareholders (except the Transferee Company) of the Transferor Company.

- g. Further, the details of the valuation forms part of the Valuation Report.
- h. Fairness Opinion dated February 6, 2023 issued by Ernst & Young Merchant Banking Services LLP to the Transferee Company on the fairness of the cash consideration recommended by CA Vikrant Jain, Independent Chartered Accountant and Registered Valuer for the proposed Scheme of amalgamation amongst Transferee Company and Transferor Company and their respective shareholders.
- i. The proposed Scheme was placed before the Audit Committee and Committee of Independent Directors of the Transferee Company at its meeting held on February 6, 2023. Both the Committees took into account the recommendations on the fair valuation mentioned in the Valuation Report provided by CA Vikrant Jain, Independent Chartered Accountant and Registered Valuer and the Fairness Opinion provided by Ernst & Young Merchant Banking Services LLP. Both the Committees have recommended the proposed Scheme to the Board of Directors of the Transferee Company.
- j. The Board of Directors of the Transferee Company have taken into account the recommendations of the Audit Committee and Committee of Independent Directors, cash consideration provided in the Valuation Report dated February 6, 2023 provided by the Independent Registered Valuer and the Fairness Opinion dated February 06, 2023 provided by Ernst & Young Merchant Banking Services LLP.
- k. Based on the aforesaid, the Board of Directors of the Transferee Company have come to conclusion that the cash consideration provided in the Valuation Report is fair and reasonable and accordingly approved the same at its meeting held on February 6, 2023.

Details of the Valuation Reports and Fairness Opinions of Transferor and Transferee Company

Tata Steel Limited (Transferee Company)

The Valuation Report dated February 6, 2023 issued by CA Vikrant Jain, Independent Chartered Accountant and Registered Valuer (Registration No. IBBI/RV/05/2018/10204), recommending the cash consideration for the proposed amalgamation of Transferor Company into and with the Transferee Company is enclosed herewith as **Annexure 6**. The document is also available for inspection at the Registered Office of the Transferee Company.

In terms of the SEBI Scheme Circular, Fairness Opinion dated February 6, 2023 issued by Ernst & Young Merchant Banking Services LLP, an independent SEBI Registered Category 1 Merchant Banker (SEBI Registration No. INM000010700) on the fairness of the cash consideration recommended by CA Vikrant Jain, Independent Chartered Accountant and Registered Valuer for the proposed amalgamation of Transferor Company into and with the Transferee Company is enclosed herewith as **Annexure 7**. The document is also available for inspection at the Registered Office of the Transferee Company.

Angul Energy Limited (Transferor Company)

The Valuation Report dated February 6, 2023, issued by Omnifin Valuation Services (OPC) P Ltd (IBBI Registration No.: IBBI/RV/01/2018/10339) recommending the cash consideration for the proposed amalgamation of the Transferor Company into and with the Transferee Company is enclosed herewith as **Annexure 8** and is also available for inspection at the Registered Office of the Transferee Company.

In terms of the SEBI Scheme Circular, Fairness Opinion dated February 6, 2023, issued by Finshore Management Services Limited (an Independent SEBI Registered Category I Merchant Banker having Registration Code: INM000012185) on the fairness of the cash consideration recommended by Omnifin Valuation Services (OPC) P Ltd, for the proposed amalgamation of the Transferor Company into and with the Transferee Company is enclosed herewith as **Annexure 9** and is also available for inspection at the Registered Office of the Transferee Company.

XIV. Shareholding pattern

The shareholding pattern of the Transferee Company and the Transferor Company (pre Scheme and post Scheme) for equity shares as on November 22, 2023 is enclosed herewith as **Annexure 10**.

The entire pre-Scheme shareholding pattern of the Transferor Company shall stand cancelled and accordingly, there will be no post-Scheme shareholding pattern for the equity shares of the Transferor Company.

XV. Auditors' Certificate on conformity of accounting treatment specified in the Scheme with Accounting Standards

The Auditors of the Transferor Company and of the Transferee Company have confirmed that the accounting treatment specified in the Scheme is in conformity with the accounting standards prescribed under Section 133 of the Companies Act, 2013.

XVI. Approvals, sanctions or no-objection(s), if any, from regulatory or any other governmental authorities required, received or pending for the proposed scheme of amalgamation

1. In terms of Regulation 37 of the SEBI Listing Regulations, and under SEBI Master Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/93 dated June 20, 2023 ('**SEBI Scheme Circular**'), BSE and NSE, vide their letters dated July 26, 2023, respectively, have communicated their 'no objection'/'no adverse' observations on the Scheme to the Transferee Company.

(i) The NSE in its observation letter has noted as follows:

- a. *Company shall ensure to disclose all details of ongoing adjudication & recovery proceedings, prosecution initiated, and all other enforcement action taken, if any, against the Company, its promoters and directors, before Hon'ble NCLT and shareholders, while seeking approval of the Scheme.*
- b. *Company shall ensure that additional information, if any, submitted by the Company after filing the Scheme with the stock exchange, from the date of receipt of this letter, is displayed on the websites of the listed Company and the stock exchanges.*
- c. *The entities involved in the scheme shall duly comply with various provisions of the Circular and ensure that all the liabilities of Transferor Company are transferred to the Transferee Company.*
- d. *Company shall ensure that information pertaining to all the unlisted Companies involved in the scheme, shall be included in the format specified for abridged prospectus as provided in Part E of Schedule VI of the ICDR Regulations, 2018, in the explanatory statement or notice or proposal accompanying resolution to be passed, which is sent to the shareholders for seeking approval.*
- e. *Company shall ensure that the financials in the scheme including financials considered for valuation report are not for period more than 6 months old.*
- f. *Company shall ensure that the details of the proposed Scheme under consideration as provided by the Company to the Stock Exchange shall be prominently disclosed in the notice sent to the shareholders.*
- g. *Companies shall disclose the following as a part of explanatory statement or notice or proposal accompanying resolution to be passed to be forwarded by the company to the shareholders while seeking approval u/s 230 to 232 of the Companies Act, 2013.*
 - *The latest proforma balance sheet of TSL pursuant to amalgamation of AEL with TSL.*
 - *Valuation report along with detailed rationale.*
 - *The need, rationale and cost-benefit analysis of the scheme along with its impact on the shareholders of TSL and AEL.*
 - *The rationale for cash consideration.*
- h. *Company shall ensure that the "Scheme" shall be acted upon subject to the applicant complying with the relevant clauses mentioned in the Scheme document.*
- i. *Company shall ensure that no changes to the draft scheme except those mandated by the regulators/ authorities/ tribunals shall be made without specific written consent of SEBI.*
- j. *Company shall ensure that the observations of SEBI/Stock Exchanges shall be incorporated in the petition to be filed before NCLT and the Company is obliged to bring the observations to the notice of NCLT.*

- k. *The Companies involved in the Scheme shall ensure that the proposed scheme have complied with the relevant provisions of the Companies Act, 2013, rules and regulations issued thereunder including obtaining the consent from the creditors for the proposed Scheme.*
 - l. *It is to be noted that the petitions are filed by the Company before NCLT after processing and communication of comments/observations on draft scheme by SEBI/ Stock Exchange. Hence, the Company is not required to send notice for representation as mandated under section 230(5) of Companies Act, 2013 to SEBI again for its comments/ observations/ representations.*
 - m. *Companies involved shall not provide any misstatement or furnish false information with regard to disclosures to be made in the draft scheme of amalgamation as per provisions of Chapter XII of the Operational Circular issued on July 29, 2022 and comply with other requirements of the aforesaid Operational Circular.*
 - n. *Company shall include information pertaining to the unlisted entity in the format specified for abridged prospectus provided in Part B of Schedule I of the SEBI (issue and Listing of Non-Convertible Securities) Regulations, 2021, in the notice or proposal to be sent to the holders of NCDs/NCRPS while seeking approval for the scheme. The accuracy and adequacy of such disclosures shall be certified by the SEBI registered merchant banker after following the due diligence process.*
 - o. *Company shall comply with the relevant provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Covenants of the Debenture Trust Deeds entered with the Debenture Trustee(s) any other regulations and circulars.*
- (ii) The BSE in its observation letter has noted as follows:
- a) *“Company shall disclose all details of ongoing adjudication & recovery proceedings, prosecution initiated and all other enforcement action taken, if any, against the Company, its promoters and directors, before Hon’ble NCLT and shareholders, while seeking approval of the scheme.”*
 - b) *“Company shall ensure that additional information, if any, submitted by the Company after filing the scheme with the stock exchange, from the date of receipt of this letter is displayed on the websites of the listed company and the stock exchanges.”*
 - c) *“Company shall ensure compliance with the SEBI Circulars issued from time to time.”*
 - d) *“The entities involved in the scheme shall duly comply with various provisions of the Circular and ensure that all the liabilities of Transferor Company are transferred to the Transferee Company.”*
 - e) *“Company is advised that the information pertaining to all the Unlisted Companies involved in the Scheme shall be included in the format specified for abridged prospectus as provided in Part E of Schedule VI of the ICDR Regulations, 2018, in the explanatory statement or notice or proposal accompanying resolution to be passed, which is sent to the shareholders for seeking approval.”*
 - f) *“Company shall ensure that the financials in the scheme including financials considered for valuation report are not for period more than 6 months old.”*
 - g) *“Company is advised that the details of the proposed scheme under consideration as provided by Company to the stock exchange shall be prominently disclosed in the notice sent to the shareholders.”*
 - h) *“Both the Companies are advised to disclose the latest proforma balance sheet of TSL pursuant to amalgamation of AEL with TSL, (ii) valuation report along with the detailed rationale and (iii) the need, rationale and cost-benefit analysis of the scheme along with its impact on the shareholders of TSL and AEL, (iv) the rationale for cash consideration, as a part of explanatory statement or notice or proposal accompanying resolution to be passed to be forwarded by the company to the shareholders while seeking approval u/s 230 to 232 of the Companies Act, 2013.”*
 - i) *“Company shall ensure that the “Scheme” shall be acted upon subject to the applicant complying with the relevant clauses mentioned in the scheme document.”*

- j) *"Company to ensure that no changes to the draft scheme except those mandated by the regulators/ authorities/tribunals shall be made without specific written consent of SEBI."*
- k) *"Company is advised that the observations of SEBI/Stock Exchanges shall be incorporated in the petition to be filed before Hon'ble NCLT and the Company is obliged to bring the observations to the notice of Hon'ble NCLT."*
- l) *"Company is advised to comply with all the applicable provisions of the Companies Act, 2013, rules and regulations issued thereunder including obtaining the consent from the creditors for the proposed scheme."*
- m) *"It is to be noted that the petitions are filed by the company before Hon'ble NCLT after processing and communication of comments/observations on draft scheme by SEBI/Stock Exchange. Hence, the Company is not required to send notice for representation as mandated under section 230(5) of Companies Act, 2013 to SEBI again for its comments/observations/representations."*
- n) *"The entities involved in the proposed scheme shall not provide any misstatement or furnish false information with regard to disclosures to be made in the draft scheme of amalgamation as per the provisions of Chapter XII of the Operational Circular Ref. No. SEBI/HO/DDHS_Div1/P/ CIR/2022/0000000103 dated July 29, 2022 and comply with other requirements of the aforesaid Operational Circular."*
- o) *"The listed entity involved in the proposed scheme shall include the information pertaining to the unlisted entity in the format specified in abridged prospectus as provided in Part B of Schedule I of SEBI (Issue and Listing of Non-Convertible Securities) Regulations, 2021, in the notice or proposal to be sent to the holders of NCDs/NCPRS while seeking approval of the scheme. The accuracy and adequacy of such disclosures shall be certified by the SEBI registered Merchant Banker after following the due diligence process." "Company is advised to comply with all provisions of SEBI Master Circular dated June 20, 2023 including obtaining the No-Objection Certificate."*
- p) *"The entities involved in the scheme shall ensure to comply with the relevant provisions of the Companies Act, 2013, SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 and Covenants of the Debenture Trust Deeds entered with the Debenture Trustee(s) any other relevant regulations and circulars."*

Copies of the said observation letters issued by BSE and NSE to the Company are enclosed as **Annexure 11** and **Annexure 12** respectively.

As per the comments contained in observation letters, the details of ongoing adjudication and recovery proceedings, prosecution initiated and all other enforcement action taken against the Company, its promoters and directors are enclosed as **Annexure 13**.

The information pertaining to Angul Energy Limited has been provided in the abridged prospectus as per the format prescribed in Part E of Schedule VI of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as **Annexure 14**.

As per the comments contained in observation letters, the details of pro forma balance sheet of the Transferee Company as on March 31, 2022 pursuant to the Scheme of Amalgamation is enclosed as **Annexure 15**.

Further, pursuant to the SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, and SEBI Master Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/93 dated June 20, 2023, copy of the complaints report filed by the Company with BSE and NSE providing details of complaints received against the Scheme of Amalgamation and resolved, are attached as **Annexure 16** and **Annexure 17** respectively.

A copy of the Scheme has been filed by the Transferee Company with the Registrar of Companies, Mumbai, Maharashtra in Form No GNL-1 on January 3, 2024.

No investigation proceedings have been instituted and/or are pending against the Transferee Company and the Transferor Company under the Act.

XVII. Inspection of Documents

Electronic copy of following documents will be available for inspection in the 'Investors' section of the website of the Company: www.tatasteel.com

- a) Certified Copy of Order dated December 14, 2023 passed by the Hon'ble National Company Law Tribunal, Mumbai Bench, in Company Scheme Application No. CA(CAA) No. 246/MB/2023, directing *inter alia* the calling, convening and conducting of the meeting of equity shareholders of the Transferee Company;
- b) Memorandum and Articles of Association of the Transferee Company and the Transferor Company;
- c) Audited Standalone and Consolidated Financial Statements of Tata Steel Limited for the financial year ended March 31, 2023;
- d) Audited Financial Statements of Transferor Company for the financial year ended March 31, 2023;
- e) Copy of Scheme of Amalgamation amongst Transferee Company and the Transferor Company and their respective shareholders;
- f) Certificates of the Statutory Auditors of the Transferee Company and Transferor Company confirming that the accounting treatment specified in the Scheme is in compliance with Section 133 of the Act and applicable accounting standards;
- g) Valuation Report issued by CA Vikrant Jain, Independent Chartered Accountant and Registered Valuer appointed by the Transferee Company;
- h) Fairness Opinion by Ernst & Young Merchant Banking Services LLP, SEBI Registered Category-1 Merchant Banker appointed by the Transferee Company;
- i) Valuation Report issued by Omnifin Valuation Services (OPC) P Limited, Registered Valuer, appointed by the Transferor Company;
- j) Fairness Opinion by Finshore Management Services Limited, an independent SEBI Registered Category-1 Merchant Banker appointed by the Transferor Company;
- k) Observation letters both dated July 26, 2023 issued by BSE and NSE, respectively;
- l) Reports adopted by the respective Board of Directors of the Transferor Company and the Transferee Company, pursuant to the provisions of Section 232(2)(c) of the Act;
- m) Report of the Audit Committee and Committee of Independent Directors of the Transferee Company recommending the Scheme;
- n) Report of the Audit Committee of the Transferor Company recommending the Scheme;
- o) Copy of the e-Form GNL-1 through which the Scheme has been filed by the Transferee Company with the Registrar of Companies, Maharashtra, along with challan evidencing proof of submission;
- p) Complaints report dated March 31, 2023 submitted by the Transferee Company to BSE;
- q) Complaints report dated April 6, 2023 submitted by the Transferee Company to NSE;
- r) All other documents displayed on the website of the Transferee Company at www.tatasteel.com in terms of the SEBI Scheme Circular, as amended and other relevant SEBI Circulars;
- s) All other documents referred to or mentioned in the Statement to this Notice.

Note: All documents of the Transferor Company available for inspection at the Registered Office of the Transferee Company are certified true copies.

Additionally, the Register of Shareholding of Directors and Key Managerial Personnel of the Transferee Company will be available for inspection at the Registered Office of the Transferee Company.

The above documents shall be available for obtaining extract from or for making copies of by the members at the Registered Office of the Transferee Company on all working days, between Monday to Friday except public holidays, between 10:30 a.m. (IST) to 4:00 p.m. (IST) up to the date of the Meeting.

Considering the rationale and benefits, the Board of Directors of the Transferee Company recommends the Scheme for approval of the shareholders, as it is in the best interest of the Transferee Company and its stakeholders.

The Directors and KMPs of the Transferor Company and the Transferee Company, holding shares in the Transferor Company and the Transferee Company respectively as mentioned above, and relatives of the Directors/ KMPs of the Transferor Company and the Transferee Company do not have any concern or interest, financially or otherwise, in the Scheme except as shareholders in general.

Sd/-

Deepak Kapoor

DIN: 00162957

Chairperson appointed for the Meeting
of Equity Shareholders of Tata Steel Limited

Date: January 5, 2024

Place: New Delhi

Registered Office:

Bombay House, 24, Homi Mody Street,

Fort, Mumbai – 400 001

Tel: +91 22 6665 8282

E-mail: cosec@tatasteel.com **Website:** www.tatasteel.com

CIN: L27100MH1907PLC000260